



Government of Jammu and Kashmir
Department of Wildlife Protection
OFFICE OF THE REGIONAL WILDLIFE WARDEN KASHMIR REGION

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The Registrar,
National Green Tribunal,
Principal Bench, New Delhi.
E-mail : judicial-ngt@gov.in & ngt.filling@gmail.com

No: RWLW/K/Tech/19-20/1186-92

Dt: 08-12-2019

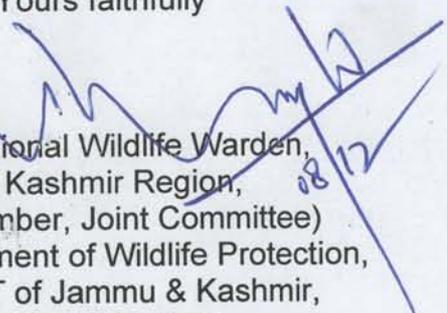
Subject: Submission of factual and action taken report in compliance of order passed in Original Application No. 351/2019 & I.A.No.295/2019 in O.A No : 351/2019 in the matter of Raja Muzaffar Bhat versus State of Jammu and Kashmir and Ors. on 09.04.2019 & 26.04.2019:

Sir,

With reference to above mentioned subject, this is to inform you that the factual and action taken report in compliance of the order of Hon'ble Tribunal in the matter of Raja Muzaffar Bhat versus State of Jammu and Kashmir and Ors., passed in Original Application No. 351/2019 & I.A.No.295/2019 on 09.04.2019 & 26.04.2019 is hereby submitted for favour of necessary action. This may kindly be taken on record please.

Encl: Copy of the Factual & Action Taken Report

Yours faithfully


Regional Wildlife Warden,
Kashmir Region,
(Member, Joint Committee)
Department of Wildlife Protection,
UT of Jammu & Kashmir,
(Nodal Agency).

Copy to:

1. The Divisional Commissioner, Kashmir, Chairman Joint Committee.
2. Chief Executive Director, Wular Conservation and Management Authority Co-opted Member.
3. Deputy Commissioner, Srinagar District, Member.
4. Deputy Commissioner, Bandipore District, Member.
5. Deputy Commissioner, Budgam District, Member.
6. Regional Director, Kashmir, J&K Pollution Control Board, Member.

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 351/2019 &
I.A.No.295/2019 in O.A No.351/2019**

In the matter of

Raja Muzaffar Bhat Applicant(s)

Versus

State of Jammu and Kashmir & Ors. Respondent(s)

Order passed on: 09.04.2019 & 26.04.2019

FACTUAL AND ACTION TAKEN REPORT

Submitted by:

Joint Committee Constituted by the
Govt. of Union Territory of Jammu & Kashmir
Under the Chairmanship of
Divisional Commissioner, Kashmir.

Nodal Department: Department of Wildlife Protection, Union Territory of Jammu & Kashmir.

①

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 351/2019

I.A.No.295/2019

Raja Muzaffar Bhat Applicant(s)

Versus

State of Jammu and Kashmir & Ors. Respondent(s)

Date of hearing: 09.04.2019 & 26.04.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. Rahul Chaudhary, Advocate
For Respondent (s):

ORDER DATED: 09.04.2019

Prayer in this application is against unscientific dumping of municipal solid waste into the **Hokersar Wetland, Wular Lake** and **Kreentchoo-Chandhara Wetland** in District Budgam in the State of Jammu and Kashmir.

Let a joint Committee comprising of the Jammu and Kashmir, State Pollution Control Board, Department of Wildlife Protection and Deputy Commissioner, Budgam furnish a factual and action taken report to this Tribunal within two months by email at ngt.filing@gmail.com. The nodal agency for coordination and compliance will be the Department of Wildlife Protection.

ORDER DATED: 26.04.2019

I.A.No.295/2019

For the reasons given in the application, the order dated 09.04.2019 is modified to include Deputy Commissioners of Srinagar and Bandipur in the Joint Committee.

The applicant may furnish a set of papers to each of the said Deputy Commissioners and file an affidavit of service within one month.

A copy of this order along with copy of order dated 09.04.2019 be forwarded to Jammu and Kashmir State Pollution Control Board, Department of Wildlife Protection, Deputy Commissioners Budgam, Srinagar and Bandipur.

The Committee may also look into the issue of encroachment of the waterbodies also in addition of dumping of waste.

③

Order Dated: 09.04.2019
Factual and Action Taken Report

That in pursuance to the **order dated :09.04.2019** of the Hon'ble National Green Tribunal (NGT) in the above referred to application Government of Jammu & Kashmir **vide Order No:648 GAD of 2019 Dated 04-06-2019** accorded sanction to the constitution of a joint committee comprising the following, to examine the application regarding unscientific dumping of municipal solid waste into the Hokersar Wetland, Wular Lake and Kreentchoo-Chandhara wetland and shall submit factual and action taken report to the Hon'ble National Green Tribunal (NGT) : Copy of the Govt. order is appended with as an **annexure-A**

1.	Deputy Commissioner Budgam
2.	Regional Director, Pollution Control Board, Kashmir
3	Regional Wildlife Warden, Kashmir

That regarding the matter, dumping of municipal solid waste into the Hokersar Wetland, Wular Lake and Kreentchoo-Chandhara wetland Report of the joint committee is as under:

I. Hokersar Wetland Conservation Reserve:

That Hokersar is a permanent eutrophic lake in the flood plains of River Jehlum and lies at about 10 Km. west of Srinagar in districts Budgam and Srinagar. It plays significant role as a flood absorption basin, biodiversity conservation site, eco-tourist destination and livelihood security for local communities. Two perennial streams of Dood-Ganga and Sukhnag along with flood spill over channel feed the wetland. Hokersar Wetland has been notified vide Cabinet Order No:710-C of 1945 Dated: 17.07.1945 later deemed to have been declared as Conservation Reserves under Sec.68(3) of Jammu & Kashmir Wildlife Protection Act,1978 (Amended upto 2014). Hokersar spread over an area of **13.54 Sq.Km** is also a designated **Ramsar Site** notified on 08.11.2005 as site number **1570**.The average elevation of the wetland is **1580 m** above MSL. It serves as an abode to about six lakh resident and migratory birds of at least 21 species. Of the total water received by the Wetland, 91% is contributed from surface inlets and just 9% through precipitation.

That with respect to this wetland the joint committee sought action taken report from the Department of Wildlife Protection J&K Govt., Deputy Commissioners Srinagar and Budgam Districts.

- a. Deputy Conservator of Forests (Wildlife)/Wildlife Warden Wetlands Division vide No: WLW/WL/Estt/2019-20/390 Dated 12.07.2019 has reported that Hokersar wetland is strategically located in the suburbs of Srinagar city, falling in two Districts Budgam and Srinagar and is surrounded by 14 peripheral villages. As per his report no dumping of municipal solid waste is carried out in the Hokersar Wetland either by Srinagar Municipal Corporation or by the Budgam Municipal Committee. However, as reported by the Wildlife Warden Wetland there have been some incidents in the past of dumping of solid waste

in the peripheries of the Hokersar Wetland by some individuals, this practice however, was taken seriously and immediately stopped. (Copy of the report annexed as **Annexure B**). Wildlife Warden Wetlands Division has submitted a comparative photo feature of these sites with "Now and Then" Status. (appended as **Annexure -C**). Wildlife Warden Wetlands has also furnished a copy of the digitally demarcated Map of Hokersar Wetland drawn on Google Map (**image Date 10.04.2019**) showing clearly that no signs of dumping of any solid waste inside the Hokersar wetland (Google image appended as **Annexure-D**).

- b. In order to preserve and restore Hokersar Wetland and to maintain its nature and existence Deputy Commissioner/District Magistrate, Srinagar while exercising powers vested with him under section 144 Cr.PC has imposed complete ban on dumping of solid waste in and around Hokersar wetland within 500 Mtrs from the bank/margin/boundary of the wetland. Copy of the Order No:77-DMS/PS of 2019 Dated 12.07.2019 is appended as **Annexure -E**.
- c. Similarly District Magistrate, Budgam while exercising powers vested with him under section 144 Cr.PC has imposed complete ban on dumping of solid waste in and around Hokersar wetland within 500 Mtrs from the bank/margin/boundary of the wetland. Also in the area there will be complete ban on any human activity which is detrimental to the existence of the Hokersar Wetland. Copy of the Order No:DCB/SM/ESTT/123 of 2019 Dated 15.07.2019 is appended as **Annexure -F**.

II. Wullar Lake:

That **Wullar Lake** is located 34 km northwest of Srinagar city at an altitude of 1,580 mts amsl between 34°20' N latitude and 70°24' E longitude. It is elliptical in shape with a maximum length of 16 km and breadth of 7.6 km. The lake is surrounded by high mountainous ranges on the north eastern and north western sides, which drain their runoff through various *nallahs*, prominent being Erin and Madhumati. On the eastern and southern sides are the low-lying areas of Sonawari. Wullar Lake is spread over an area of 130 Sq.Km and is a designated Ramsar Site notified on 23.03.1990 as site number **461**.

That with respect to Wullar Lake the joint committee sought action taken report from the Wullar Conservation and Management Authority and the Deputy Commissioner Bandipore District.

- a. Coordinator Water Management, Wular Conservation and Management Authority (WUCMA) vide letter No: Coord/WMM/WUCMA/2019/104-05 Dated 09-07-2019 (Copy appended as **Annexure-G**) reports that earlier Nussu Zalwan was a demarcated dumping site for dumping of municipal solid waste which was located near the Wular banks. It was after the intervention of WUCMA and the District administration, the said site has now been vacated besides waste lying at the site is being treated by MC Bandipora to mitigate the pollution arising out of accumulation of waste.

Coordinator Water Management, Wular Conservation and Management Authority (WUCMA) in his report has also laid down future strategy for Management of the solid waste by constituting Eco Development Committees

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in Wular notified villages for management of solid waste besides conducting awareness programmes regarding efficient management of solid waste. Along with report, Coordinator Water Management WUCMA has also furnished a comparative photo feature of the dumping site as **Before** and **After** and is appended as **Annexure -H**.

- b. Executive Officer Municipal Committee Bandipora in his status report (copy appended as **Annexure – I** has also reported that old dumping site of solid waste located close to Wular lake has been completely closed. The dumped solid waste has been buried in trenches and covered by earth filling. A new site has now been identified by the District administration which is quite away from the lake and having no chance of this dumping material to flow into the lake.

III. Kreentchoo Wetland Conservation Reserve:

Kreentchoo (Kranchoo) Wetland has been notified vide Cabinet Order No:710-C of 1945 Dated: 17.07.1945 later deemed to have been declared as Conservation Reserves under Sec.68(3) of Jammu & Kashmir Wildlife Protection Act,1978 (Amended upto 2014).The Wetland is spread over an area of 60 ha out of which 6.4 ha has been handed over to the Department of Wildlife Protection by the State for future management. Kreentchoo (Kranchoo) Wetland was administratively taken over by the Department of Wildlife Protection from the Revenue Department in the year 2013.It lies about 17 Kms east of Srinagar on Srinagar-Jammu National Highway. It is fed by its immediate watershed (Karevas) but largely spring fed.

That with respect to this wetland the joint committee sought action taken report from the Department of Wildlife Protection J&K Govt. and Deputy Commissioner Pulwama District.

- a. Deputy Conservator of Forests (Wildlife)/Wildlife Warden Wetlands Division vide No: WLW/WL/Estt/2019-20/390 Dated 12.07.2019 (Copy of the report is already annexed as Annexure B) has reported that Kreentchoo (Kranchoo) wetland is named after the nearest village Kreentchoo which is about 0.5 Kms away from the wetland. Wildlife Warden Wetlands Division in his report has denied about any dumping of municipal solid waste in or in the fringes of this wetland. However, some stray incidents of dumping of garbage by some locals is reported sometimes which is being taken seriously by the Department to ensure no such activity is allowed. Wildlife Warden Wetlands has also furnished a copy of the digitally demarcated Map of Kreentchoo (Kranchoo) Wetland drawn on Google Map showing clearly that no signs of dumping of any solid waste inside the Kreentchoo (Kranchoo) wetland (copy of the Map is appended with as **Annexure-J**. Chandhara is however, a connected associated marsh with Kreentchoo (Kranchoo) Wetland and its jurisdiction does not lie with the Department of Wildlife Protection.
- b. In order to preserve and restore Kreentchoo and Chandhara Wetlands and in order to maintain its pristine glory as being home to migratory birds and restore its ecosystem so that wetland maintain its nature and existence District Magistrate, Pulwama while exercising powers vested with him under section

144 Cr.PC has imposed complete ban on dumping of solid waste in and around Krentchoo-Chandhara wetlands within 500 Mtrs from the bank/margin/boundary of the wetland. Copy of the Order No:33-DCP-E/ of 2019 Dated 15.07.2019 is appended as **Annexure - K**.

In compliance to the order of the Hon'ble National Green tribunal (before the principal bench) **Dated 09.04 2019** The joint committee comprising of Deputy Commissioner Budgam, Regional Director Pollution Control Board and the Regional Wildlife Warden Kashmir submitted a factual and action taken report to the tribunal on email at ngt.filing@gmail.com and judicial-ngt@gov.in on **17-07-2019**.

Order Dated: 26.04.2019
Factual and Action Taken Report.

In compliance with the **order dated: 09.04.2019** of the Hon'ble National Green Tribunal (NGT) in IA No: 295/2019 and original application No:351 /2019 and for effective implementation of the decisions of the directions of the NGT Government of Jammu and Kashmir vide **Order No:878-GAD of 2019 Dated 25-07-2019** ordered that the following shall be deemed to have been included in the Joint Committee for Hokersar Wetland, Wular Lake and Krentchoo- Chandhara Wetland constituted vide Government order No: 648- GAD of 2019 dated 04.06.2019. Copy of the Govt. order is appended with as an **annexure- L**

1.	Divisional Commissioner Kashmir	Chairman
2.	Deputy Commissioner, Srinagar	Member
3	Deputy Commissioner, Bandipora	Member

Issue of Encroachment of the Waterbodies:

On 19-09-2019, Divisional Commissioner Kashmir, (Chairman) convened a meeting of the committee wherein he not only emphasised upon the need for conservation of waterbodies/wetlands for maintaining the ecological balance in the valley of Kashmir but also directed, to map out the area of waterbodies and fix the geo-coordinates. During the meeting it was decided that in case of Hokersar, Chandhara-Krenchoo where the process of demarcation has been completed should immediately be followed with fixing of demarcation boundary pillars. Thereafter the encroachments which have come up within the erstwhile boundaries of the waterbodies either by way of constructions or reclamation of the land be identified and followed by the process of removal of the encroachments and restoration.

In case of Wular Lake it was decided to co-opt Wular Conservation and Management Authority for mapping out the erstwhile boundaries of this lake. Focusing mainly to the identification and removal of the encroachments so that erstwhile lake is restored.

Regarding dumping of solid waste in the waterbodies and wetlands, the Deputy commissioners were asked to identify the alternate sites outside the peripheries of water

bodies. The deputy commissioners along with municipal officials were also asked to conduct intensive surveys /recee of the outer boundaries of waterbodies to ensure no municipal waste is dumped in and around waterbodies. (Copy of the minutes of the meeting issued under No: Div.Com/RA-Hokhersar-wetland/62/19Dt:23-09-2019 is appended with as an **annexure – M**).

a) Conservation Measures taken by the Government:

Conscious about the very significance and importance of these wetlands, Government, vide Cabinet Order No:710-C of 1945 Dated: 17.07.1945 has notified nine wetlands as wildlife conservation reserves in Kashmir which include Hokersar and Krenchoo-chandhara wetlands as well. In order to manage these wetlands on scientific lines, Department of Wildlife Protection J&K has initiated several measures to improve the conditions of these wetlands. A separate Wildlife Division has been created to oversee the conservation and management of these wetlands in Kashmir. This has helped the management to attract large congregation of bird populations during winter seasons besides, maintaining ecological characteristics of these wetlands. It may be put on record that the periodic count of waterfowl populations is also being conducted. (Copy of recent Asian Water Bird Census conducted in the month of January-2019 is appended as **Annexure -N**).

In the year 2012, Government has also established a Wular Conservation and Management Authority (WUCMA) vide SRO: 314 dated: - 26-09-2012. The authority is now in place and working for implementation of Comprehensive Management Action Plan (CMAP) for preservation and conservation of Wular Lake.

b) Status of Encroachment in Hokersar Wetland Reserve:

During last two decades human settlements have come up very close to the perimeter of the Hokersar wetland particularly on Zainkot, Hajibagh, Soibugh, Daharmullah and Narbal village sides. Besides, heavy silt deposition has silted up, marginal land of the wetland is seasonally brought under paddy cultivation by the local population. Wetland area at some spots is also reclaimed under willow and popular plantations. As per the available figures with the Wildlife Protection Department, out of **1354 ha** area of the wetland **102 ha** of land of the wetland remains under agricultural use (paddy cultivation) by the locals of Hajibagh and Zainakot villages. Department of Wildlife Protection however, not recognising this practice in the wetland has registered cases under Wildlife Protection Act, against accused for seasonal occupation of this portion of the wetland conservation reserve.

Hon'ble High Court of Jammu and Kashmir in PIL No:02/2017 and C/W & PIL No.08/2017 titled "Molvi Peer Noor-ul-Haq V/S Chief Engineer and others has also intervened in the matter, related to demarcation of all the wildlife Protected areas in Kashmir, accordingly in compliance to the order dated:-11/09/2017 substantial progress has been achieved by the Department of Wildlife Protection J&K in surveying, delineating, demarcating and permanently consolidating the boundaries of all the wildlife protected areas in the Kashmir Region including demarcation of all the protected wetlands as well.

Department of Wildlife Protection J&K in joint collaboration with concerned Revenue Deptt., Demarcation and Photo interpretation Divisions of J&K Forest Department has been finally able to demarcate Hokersar Wetland Reserve. (copies of the digitally delineated maps of Hokersar Wetland are appended as **annexures-O & P**). The process of fixing of demarcation boundary pillars at digitally delineated points is presently under process. (copy of the picture of boundary pillar being fixed at Hokersar is appended as **annexure -Q**). Boundary demarcation pillars are being fixed at the delineated points and fixed line. GPS locations of each demarcation post has been recorded, and demarcation map of the wetland showing position of each pillar has been generated in GIS environment by the Wildlife Protection Department with the help of Photo Interpretation Division, J&K Forest Department and the Department of Environment and Remote Sensing. The process once complete in all respects, shall arrest and stop in future every attempt of encroachment in Hokersar Wetland Reserve.

Wetlands International (A Knowledge Partner of Ministry of Environment, Forests and Climate Change Govt. of India) has recently compiled wetland health score card of 100 wetlands in India. Based on this information the wetland health of Hokersar has been recorded as **B+**. Copy of the map indicating health card of 100 wetlands in India is appended as **annexure-R**.

Land use and Landcover Changes of Hokersar Wetland Reserve detected over the years:

A comparative analysis of land use landcover changes over the period of time and impact on health of Hokersar Wetland is given as under:

S.No	Land use category	Area in Sq. Km		
		1964	2012	2017
1	Water Body	1.8	1.42	1.21
2	Marshy/Waterlogged	4.6	9.86	4.83
3	Cropland	4.85	1.48	4.20
4	Grazing	0.05	0.01	0.1
5	Plantation Willow	1.02	0.68	1.27
6	Nallah/Flood Channel	1.22	0.08	1.33
7	Built up	0.00	0.01	0.6
Total		13.54	13.54	13.54

Map: As per Survey of India Topo Map of 1964 appended as **Annexure-S1**

Map: As per LISS IV IMAGE -2012 appended as **Annexure-S2**

Map: As per LISS IV IMAGE-2017 appended as **Annexure-S3**

No significant change in land use of Hokersar Wetland over the years is recorded.

Krentchoo-Chandhara Wetland Reserve: Status Report

In order to ascertain the status of encroachment in Krentchoo-Chandhara wetland and issues related to dumping of solid and other wastes in the wetland and to know the extent of limits and boundaries of this wetland with respect to notification in place, on 29-10-2019 Additional Deputy Commissioner Pulwama, Regional Wildlife Warden Kashmir, Wildlife Warden Wetlands, Kashmir, officials of Forest Demarcation, Photo Interpretation (PI) Divisions and the concerned officials of revenue Department had on the spot joint visit of Kranchoo – Chandhara Wetlands, falling in the District Pulwama.

As per the revenue records the Kranchoo – Chandhara Wetland is spread over an area of **60 ha** comprising of mainly State land, out of which **6.40 ha** has been handed over to the Department of Wildlife Protection, J&K Government in the year 2013. This portion of the wetland is presently under the administrative control of Wildlife Protection Department and is situated in the middle of the whole wetland devoid of any encroachments. (copy of the Map drawn on latest google image is appended as **annexure-T**

As per the revenue records pertaining to this wetland some proprietary ownership land having wetland characteristics do also exist in the fringes. Revenue extracts of land recorded as "Maqboza Muhkama Gaimraz" falling at Estate Krenchu Tehsil Pampore received from Additional Deputy Commissioner Pulwama vide No: ADC/Reader/AWP/2019/300 Dated :04/11/2019. Copy appended as **Annexure-U**.

Since demarcation of the wetland, for the portion handed over to Wildlife Protection Department only which is situated in the middle of the entire estate has been completed digitally and the process of fixing of demarcation boundary pillars at digitally delineated points is presently under process. (copies of the pictures of fixing of boundary pillars are appended as **annexure -V**).

Now, in order to ensure that the whole wetland which is comprising of more than **60 ha** including the portion under Wildlife Department is conserved for posterity and ecological and other services rendered by this wetland sustains for long. The proposal submitted by the Wildlife Department vide No: RWLW/K/Estt /2019-20/957-61 Dated:01-11-2019 (Copy appended as **annexure-W**) has been agreed upon by the Divisional Commissioner Kashmir and the process for handing over balance left over area comprising of **53.60 ha** has been initiated. Copy of correspondence from Additional Commissioner Kashmir vide No: Div.Com/RA-Hokersar wetland/62/2019 Dated 27/11/2019 is appended as **annexure-X**

Land use and Landcover of Krentchoo-Chandhara Wetland Reserve:

Kranchoo Wetland Reserve		
Name	Area Sq.km	Percentage
Cropland	0.01	4.31
Waterlogged	0.21	95.69
Total	0.22	100.00

Map: As per LISS IV IMAGE -2012 appended as Annexure-Y
Wular Lake: Status Report:

Wular conservation and management authority (WUCMA) has successfully demarcated the boundary of Wular Lake by way of fixing demarcation pillars at digitally delineated points on ground. A total of **1159 pillars** have been fixed on ground and boundary of the lake is now fixed permanently. The geo referenced map of the demarcated line has been generated with the help of Environment and Remote Sensing Department. (copy of the map showing position of fixed boundary demarcation pillars along the periphery of Wular Lake is appended as **annexure - Z1**.)

The land use changes in Wular Lake after implementation of Comprehensive management action plan shows significant positive changes given here-in-as below: -

S.No	Class Name	Area in ha 2011	Area in ha 2013	Net Impact On Health of Wetland
1	Agriculture	8	4.2	Positive
2	Aquatic Vegetation	607.4	518.2	Positive
3	Built-up	1.7	1.7	-
4	Horticulture	0.7	3.9	Negative
5	Marshy Area	175	99.8	Negative
6	Plantation	231.3	228.6	Positive
7	Silted Area	68	32.4	Positive
8	Vacant	9.8	6.2	Positive
9	Water	227.3	434.2	Positive
	Total	1329.2	1329.2	

Map: LULC within Wular Lake September 2011 and September 2013 is appended as annexure- Z2.

A copy of the report along with enclosures received from Chief Executive Director Wular Conservation and Management Authority vide No: CED/WUCMA/2019/335 Dated:23-11-2019 is appended as **annexure-Z3**

The joint committee comprising of following under the chairmanship of Divisional Commissioner Kashmir, hereby submit a factual and action taken report to the National Green Tribunal on email at : ngt.filing@gmail.com and: judicial-ngt@gov.in on 06-12-2019.

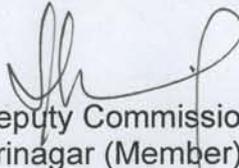
A compliance report with respect to the order of the National Green Tribunal dated 09.04.2019 stand already submitted on email at : ngt.filing@gmail.com and: judicial-ngt@gov.in on 17.07.2019. (Copy of the Compliance Report appended as **(Annexure - ZA)**)

Since information had to be collected from various Departments, besides a transit period also prevailed in between for shifting from State hood to the union territory of J&K it took considerable time to file the compliance report before the National Green Tribunal, it is prayed before the Hon'ble tribunal that the delay on this account may kindly be condoned please.

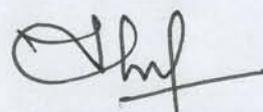
Dated: 08-12-2019

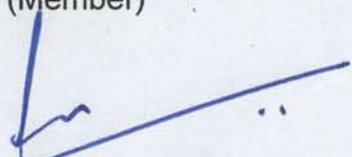

1. Divisional Commissioner, Kashmir
(Chairman)

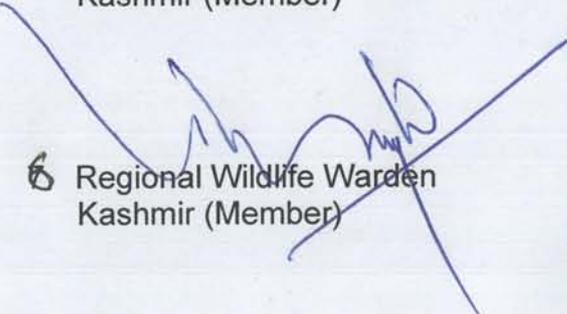

2. Chief Executive Director
Wular Conservation and Management Authority (WUCMA)
(Co-opted Member)


3. Deputy Commissioner
Srinagar (Member)


4. Deputy Commissioner
Budgam (Member)


4. Deputy Commissioner
Budgam (Member)


5. Regional Director, Pollution Control Board.
Kashmir (Member)

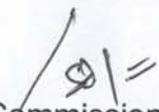

6. Regional Wildlife Warden
Kashmir (Member)

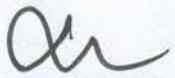
7. The Signature of Dy. Commissioner
Bandipore (Member Joint
Committee) has been taken
on a separate page appended
as next.

A compliance report with respect to the order of the National Green Tribunal dated 09.04.2019 stand already submitted on email at : ngt.filing@gmail.com and: judicial-ngt@gov.in on 17.07.2019.

Since information had to be collected from various Departments, besides a transit period also prevailed in between for shifting from State hood to the union territory of J&K it took considerable time to file the compliance report before the National Green Tribunal, it is prayed before the Hon'ble tribunal that the delay on this account may kindly be condoned please.

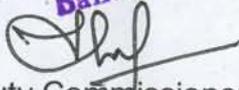
Dated: 06-12-2019

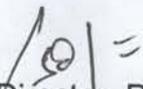

Divisional Commissioner, Kashmir
(Chairman)

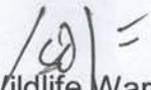

Chief Executive Director
Wular Conservation and Management Authority (WUCMA)
(Co-opted Member)


Deputy Commissioner
Srinagar (Member)

7. 
Deputy Commissioner
Bandipur (Member)
**Deputy Commissioner
Bandipora**


Deputy Commissioner
Budgam (Member)


Regional Director, Pollution Control Board.
Kashmir (Member)


Regional Wildlife Warden
Kashmir (Member)



Annex-A

GOVERNMENT OF JAMMU AND KASHMIR,
GENERAL ADMINISTRATION DEPARTMENT,
Civil Secretariat, Srinagar.

Subject: Constitution of Joint Committee for Hokersar Wetland, Wular Lake and Kreentchoo-Chandhara Wetland in District Budgam.

Reference Nos. (i) Order dated 09.04.2019 of the Hon'ble National Green Tribunal (NGT) in Original Application No.351/2019.
(ii) U.O No. FST/Land/20/2019 dated 22.05.2019, from Forest, Environment & Ecology Department.

Government Order No: 65 GAD of 2019
Dated: 04-06.2019

In pursuance of Order dated 09.04.2019 of the Hon'ble National Green Tribunal (NGT) in Original Application No. 351/2019, sanction is hereby accorded to the constitution of a Joint Committee comprising the following, to examine the application regarding unscientific dumping of municipal solid waste into the Hokersar Wetland, Wular Lake and Kreentchoo - Chandhara Wetland:-

1	Deputy Commissioner Budgam
2.	Regional Director, Pollution Control Board, Kashmir
3.	Regional Wildlife Warden, Kashmir

The Committee shall submit factual and action taken report to the Hon'ble National Green Tribunal within two months.

By order of the Government of Jammu and Kashmir.

Girdhari Lal
04.06.2019
(Girdhari Lal) KAS,

Deputy Secretary to the Government.

No. GAD (Adm) 65 /201: IV

Dated: 04 .06.2019

Copy to the:-

1. Commissioner/Secretary to the Government, Forest, Environment & Ecology Department. His UO File is also returned herewith..
 2. Divisional Commissioner, Kashmir.
 3. Deputy Commissioner, Budgam
 4. Regional Director, Pollution Control Board, Kashmir
 5. Director, Archives, Archaeology and Museums, J&K.
 6. OSD/Spl. Assistant to Advisor (K), (G), (S) and (KS) to the Governor.
 7. Private Secretary to the Chief Secretary.
 8. Private Secretary to the Secretary to the Government, GAD.
- Government Order file/Stock file/ GAD website.



NO: 17/E.W.4
04-12-6-1

H. R.W.L.W (Kashmir)
from *WRO*



Government of Jammu and Kashmir
Department of Wildlife Protection
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (WILDLIFE)
WILDLIFE WARDEN WETLANDS DIVISION KASHMIR

Annex - (B)

The Regional Wildlife Warden,
Kashmir Region, Srinagar.

No. WLW/WL/Est/2019-20/390

Dated:- 12-07-2019

Subject:- Constitution of joint committee for Hokersar Wetland Reserve and
Kranchoo Chandhara Wetlands.

Reference:- National Green Tribunal Order, dated: 09-04-2019.

Sir,

In compliance to above referred to order of National Green Tribunal
Principal Bench, Delhi, dated: 09-04-2019, the detailed status/ action taken report is
submitted as under:

**1) Regarding unscientific dumping of municipal solid waste into Hokersar
Wetland Reserve:**

Hokersar Wetland Conservation Reserve is a natural wetland fed by
river streams of Doodh Ganga and Sukhnag. It is drained into the Doodh Ganga
flood spill channel which ultimately empties in River Jhelum. The Hokersar is spread
over an area of 13.54 Sq. Km. Digitally delineated map of Hokersar Wetland
Reserve is appended with this report.

The Wetland is strategically located in the Jhelum River basin in
District Srinagar and Budgam. The Wetland is surrounded by 14 number of villages
located just on its peripheries besides, falling in the outskirts of Srinagar City. Owing
to this fact large number of community related issues are reported from time to time.

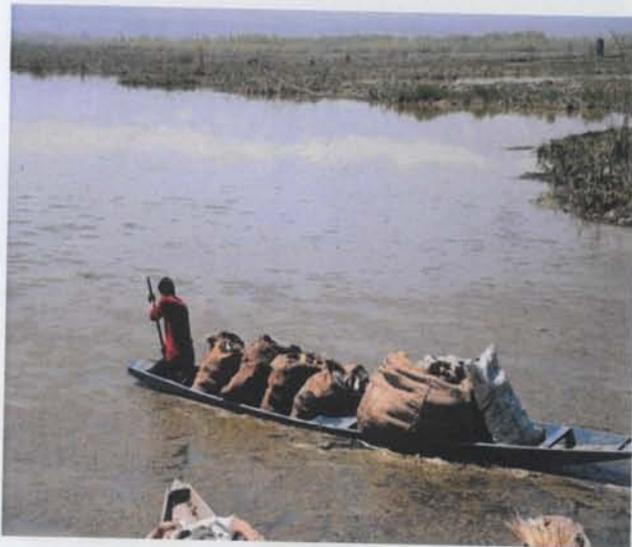
Dumping of solid waste by some locals in the peripheries of Hokersar
Wetland Reserve has been observed some times. However, no such dumping is
being carried out by Municipal Corporation, Budgam in the areas falling in their
jurisdiction nor by Srinagar Municipal Corporation in the areas of wetland falling in
their jurisdiction.

Conscious of the fact that stray incidents of dumping of solid waste on
the road side passing through the peripheries of wetland has been taken very
seriously by the Department of Wildlife Protection and matter has been taken up with
the concerned District authorities to take action against such elements who usually
take advantage of night hours when the surveillance of staff in such areas is less.
The status of such dumping previously and as of now is well documented,
photographed and is appended with this report as annexure - "A".

It is however, pertinent to mention that flood spill channel entering into
the Hokersar Wetland Reserve at Hanjibagh does carry along huge quantities of

(B)

Floating mass of plastic waste is being collected and dumped outside Hokersar Wetland Reserve manually during the whole year.



(16)

(B)

Floating mass of plastic waste is being collected and dumped outside Hokersar Wetland Reserve manually during the whole year.



(17)



Annexure –“C”

Garbage dumping in Soibugh-Haji Bagh road of Hokersar Wetland Reserve

(Then)

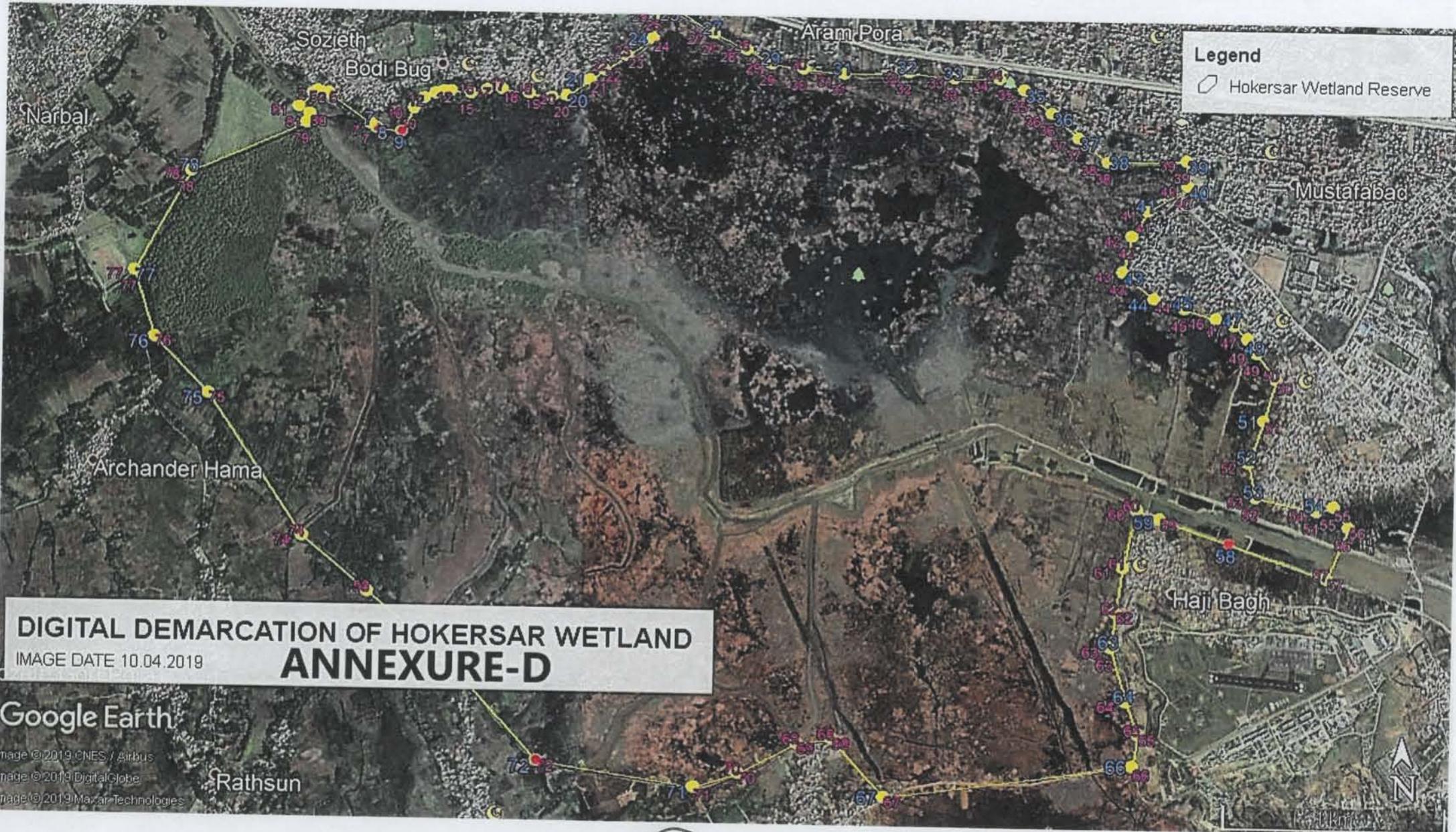


Annexure –“C”

Garbage dumping in Soibugh-Haji Bagh road of Hokersar Wetland Reserve

(NOW)





DIGITAL DEMARICATION OF HOKERSAR WETLAND
IMAGE DATE 10.04.2019
ANNEXURE-D

Google Earth

Image © 2019 CNES / Airbus
Image © 2019 DigitalGlobe
Image © 2019 Maxar Technologies

Rathsun

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Awa E

**Government of Jammu and Kashmir
Office of the Deputy Commissioner/ District Magistrate,
Srinagar**

Email: dcsgr-jk@nic.in, srinagaradc@gmail.com Ph/Fax: 0194-2477033 /2452182

Subject: Complete ban on Dumping of Solid Waste in and around Hokersar Wetland.



Order No: 77-DMS/PS of 2019

Dated: 12-07-2019

Whereas it has become expedient to preserve and restore Hokersar Wetland to its pristine glory as being home to migratory birds and to restore its ecosystem so that the wetland maintains its nature and existence.

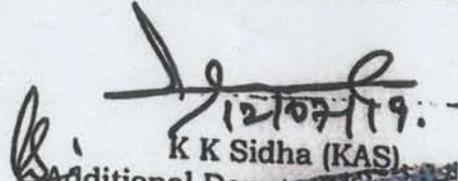
Whereas the human activity in an around Hokersar Wetland has become big impediment to the existence of the wetland, as not only the wetland is fast depleting but the activities viz dumping of Solid Waste, Construction material and likewise are posing great danger to the flora and fauna of the wetland and the suitability of the wetland as an abode to the migratory birds.

Now, therefore, as a deterrent I, District Magistrate, Srinagar in exercise of powers vested in me under Section 144 Cr.P.C do hereby impose complete ban on dumping of solid Waste in an around Hokersar Wetland within 500 Mtrs from the bank/margin/boundary of the wetland. Also in this area there will be complete ban on any human activity which is detrimental to existence of the Hokersar Wetland.

Senior Superintendent of Police, Srinagar will implement the order strictly.

Pollution Control Board, Wildlife Department and Lakes & Waterways Development Authority for putting strong monitoring mechanism to ensure compliance.

By order of the District Magistrate.


12/07/19
K K Sidha (KAS)
Additional Deputy Commissioner,
Srinagar.

No: DMS/Jud/144CrPC/2019/1650-1663
Dated: 12-07-2019

Copy for information to the;

1. Divisional Commissioner, Kashmir.
2. Regional Wildlife Warden, Kashmir.
3. Vice Chairman LAWDA, Srinagar.
4. Regional Director State Pollution Control Board, Kashmir
5. Senior Superintendent of Police, Srinagar.
6. Private Secretary to Chief Secretary for information of the Chief Secretary, Civil Secretariat, Srinagar.

(21)



Government of Jammu & Kashmir

OFFICE OF THE DEPUTY COMMISSIONER/DISTRICT MAGISTRATE

BUDGAM

email: dcbudgam@gmail.com Ph/Fax:- 0194-255203

Subject:- Complete ban on Dumping of Solid Waste in and around Hokersar Wetland.

Order No. DCB/SM/Estt/123 of 2019

Dated: 15-07-2019

Whereas it has become expedient to preserve and restore Hokersar Wetland to its pristine glory as being home to migratory birds and to restore its ecosystem so that the wetland maintains its nature and existence.

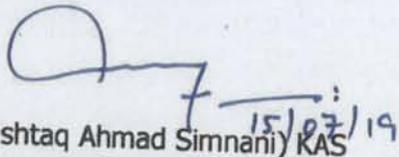
Where the human activity in an around Hokersar Wetland has become big impediment to the existence of the wetland, as not only the wetland is fast depleting but the activities viz. dumping of Solid waste, construction material and likewise are posing great danger to the flora and fauna of the wetland and the suitability of the wetland as an abode to the migratory birds.

Now, therefore, as a deterrent I, District Magistrate Budgam in exercise of powers vested in me under Section 144 Cr.P.C do hereby impose complete ban on dumping of solid waste in an around Hokersar wetland within 500 Mts from the bank/margin/boundary of the wetland. Also in this area there will be complete ban on any human activity which is detrimental to existence of the Hokersar Wetland.

Senior Superintendent of Police, Budgam will implement the order strictly.

Pollution Control Board, Wildlife Department and Lakes & Waterways Development Authority for putting strong monitoring mechanism to ensure compliance.

By order of the District Magistrate


(Mushtaq Ahmad Simnani) KAS
Addl. Deputy Commissioner,
Budgam.

No:ADCB/PS/2019/527-31

Dated: 15 -07-2019

Copy to:-

1. Divisional Commissioner Kashmir.
2. Regional Wildlife Warden, Kashmir.
3. Regional Director State Pollution Control Board Kashmir.
4. Senior Superintendent of Police Budgam.
5. Private Secretary to Chief Secretary for information of the Chief Secretary, Civil Secretariat Srinagar.

(22)



Annex-(G)



Tele/Fax: 0194-2312453

**GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE COORDINATOR WATER MANAGEMENT
WULAR CONSERVATION & MANAGEMENT AUTHORITY, KASHMIR**

**Regional Wildlife Warden,
Kashmir Region.**

No: Coord/WM/WUCMA/2019/104-05

Dated: 09 -07-2019.

**Sub: Constitution of Joint Committee for Hokersar Wetland, Wular Lake and
Kreentchoo-Chandhara Wetland in District Budgam.**
Ref: Your office letter No: RWLW/K/Tech/2019-20/387-92 dated: 22-06-2019.

Sir,

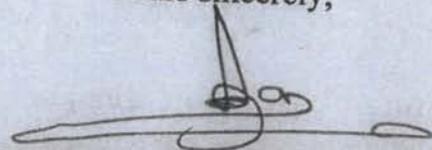
In response to your letter referred above, kindly find detailed reply as under:

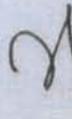
- I. Regarding unscientific dumping of municipal solid waste into Wular lake-following steps have taken by this authority:**
 - The financial assistance of Rs. 81.90 lacs has been provided to Municipal Committee Bandipora through DDC/DC Bandipora during 2013-14 and 2014-15 for strengthening and developing of infrastructure for scientific disposal of the municipal waste under prescribed rules.
 - Nussu Zalwan was a demarcated dumping site used for many years in Bandipora for dumping of solid waste. The said site was located near the Wular Banks and there were reports of leachetes percolating down to Wular Lake and thus polluting the water. Therefore the matter was taken up by WUCMA with the District Administration for closing down the said site. The said site has been vacated now and no new dumping takes place at the said site. Besides waste lying at said site is being treated by MC Bandipora so that pollution arising out of accumulated waste is mitigated.(Copy enclosed)
- II. Future Strategy for Management of solid waste:**
 - Eco Development committees (EDC's) are being constituted in Wular notified villages for management of solid waste. Garbage bins shall be provided to such EDC's and people will be trained about collection and segregation of waste at source.

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- MC Bandipora has prepared a DPR for construction of permanent Dumping site at Sumbal which will be based on scientific principles. The construction of dumping site will permanently resolve solid waste pollution of Wular lake. Further details about this project can be had from the concerned Executive Officer Municipal Committee Bandipora.
- Awareness programmes are being regularly organized by this authority to raise awareness among people regarding efficient management of solid waste. The intensity and impactness of such programmes shall be enhanced.
- NGOs are being mobilized in and around Wular lake for imparting solid waste management training and awareness amongst villages around the Wular lake.

Yours sincerely,



 Coordinator Water Management,
Wular Conservation & Management Authority,
Kashmir.

Copy submitted to the Chief Executive Director, Wular Conservation & Management Authority, Kashmir for information.



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NEWS DETAILS

After NGT's intervention Bandipora Adm closes down garbage dump site near Wullar

4/22/2019 10:15:26 PM

Early Times Report

BANDIPORA, Apr 22: After the intervention of National Green Tribunal (NGT) and series of news reports filed by Early Times from last two years, the District Administration Bandipora has directed the local Municipal authorities not to use Nussu Zalwan area for dumping of municipal solid waste.

Pertinent to mention that Nussu Zalwan is located on the bank of Wullar lake. As reported already National Green Tribunal (NGT) in the case of Dr Raja Muzaffar Bhat V/S State of J&K and others had sought a detailed report from the District Administration Bandipora along with J&K Pollution Control Board (PCB) and J&K Wildlife Protection Department on this matter.

Details available with Early Times reveal that Nussu Zalwan garbage dump site was being used to dump municipal solid waste from last several decades. "After the public outcry and continuous campaign by local social activists Mir Mushtaq plus filing of the petition before NGT by Dr Muzaffar Chairman of RTI Movement the administration seems to have woken up. We hope the order is implemented in letter and spirit. We are thankful to Early Times for reporting this issue on constant basis for last many years" said Ghulam Nabi Mir a local resident of Plan Bandipora. With an aim of protecting and conserving world famous Wullar lake which is a declared Ramsar site of international recognition, Government created Wullar Conservation and Management Authority (WUCMA) several years back. The officials of this Government organisation have turned to be parasites on the state exchequer as they are not at all performing their official duties. After allowing a garbage dump site to operate on the banks of Wullar lake, WUCMA has been a mute spectator to another environmental disaster as the new Government

ET Impact

District hospital (DH) has been constructed on a wellland / paddy land (nabi awal) area which will pose a serious threat to the ecology and environment of the area.

Municipal Committee Bandipora had been destroying Wullar lake by dumping all the municipal solid waste on its banks at Nussu Zalwan village from last almost 30 years. In spite of the fact that the Wullar Lake has been recognized as a Ramsar site under the Ramsar Convention on Wetlands of International Importance, 1971, the wetland has been subjected to pollution as a result of dumping of municipal solid waste as well as illegal encroachments by way of construction of roads and other infrastructure.

Recognizing the importance of the wetland for its biodiversity and socio-economic values, Wullar Lake was designated as a Wetland of International Importance under the Ramsar Convention in 1990. In addition to being identified as a Ramsar site, the Wetland has also been classified as a wetland in the National Wetland Atlas of India prepared by the Indian Space Research Organisation (ISRO). It is pertinent to mention in this regard that the Hon'ble Supreme Court, has in the matter of M.K. Balakrishnan v. Union of India reported in (2017) 7 SCC 810 (2) categorically stated that the areas marked as wetlands in the said Atlas are to be protected as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2010.

Counsel of the petitioner Advocate Rahul Chowdhary and Sharon Mathew had informed the principal bench of NGT that Wullar and Hokersar wetlands in Bandipora and Budgam were being used for garbage dumping plus another wetland at Pampore locally called Kreechhu Ghandhara was being earth filled by some vested interested people with the intention of developing the same into a residential colony.

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- Suspension of Cross-LoC trade divides Jammu and Kashmir
- Cong, BJP strive hard for migrant votes
- AB-PMJAY's flaws come to fore
- Governor chairs meeting of 74th Board of Directors of JKSPDC
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- Shiv Khori Shrine Board | Shivkhori Shrine | Shiv Khori Shrine
- Malavaishnodevi, Mata Vaishno Devi mata vaishno devi shrine

25

Home > Bandipora >

Zalwan Dumping Site closed; alternate space identified: Govt



By Online Editor

On Apr 17, 2019

BANDIPORA



BANDIPORA, April 17: The Zalwan dumping site has been finally closed on Wednesday in Bandipora where the solid waste was dumped since decades.

After concerns were raised by the public over the dumping site affecting Wullar as it was near the lake, district administration took up the task to relocate the dumping site. Assistant Commissioner Revenue (ACR) Reyaz Ahmad Beigh said the new site has been identified which is two kilometers away from the wullar lake.

26

He said a stream was flowing near the Zalwan dumping site that was flowing into Wullar lake and hence was a major threat to the eco-system of the lake. He said a Solid-Waste Management Plant will come up at the new site where the waste will be treated in a scientific way for segregation and compost.



Beigh said the closure of the dumping site is part of the Wullar conservation project and said that more steps are being taken to minimize the influx of pollutants into the lake to protect its eco-system. He said bread and butter of a large section of the population living around the lake is dependent on the lake and the government and people are equally duty bound to take and contribute their bit in the preservation of the lake.

ACR Bandipora on Wednesday visited the area and inspected the land filling at the site. He directed the concerned officials to hold a special plantation drive at Zalwan to avoid soil erosion at the site. He also visited the alternate space identified for the dumping site and urged the officials to expedite the paper work so that the space can be used at the earliest. He was accompanied by Executive Officer Municipal Committee Bandipora Syed Naeem Rizvi, Tehsildar Bandipora Rouf Iqbal and other senior officials of the district.

Beigh said the Zalwan Dumping site was being used since 1964 and since then the quantity of solid waste increased that started affecting the Wullar Lake. He said the site has been land filled now and soon plantation will be done on the site.

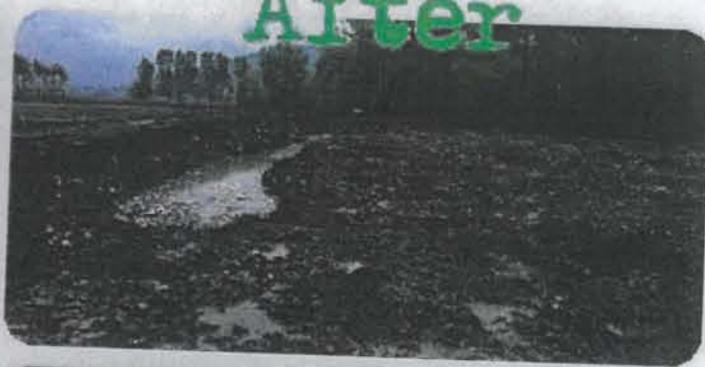
Meanwhile the locals appreciated the District administration for closing the Zalwan Dumping site and thanked Deputy Commissioner Shahbaz Mirza for identifying the separate location for dumping.

27

Before

After

Anu - (H)



28

Annexure (I)

ANNEXURE A

Government of Jammu & Kashmir
Office of the
Executive Officer Municipal Committee Bandipora

The District Development commissioner
Bandipora

NO: MC/Bpr/Estt/2019/811-12

Dated: 17-06-2019

Sub: present Status of Dumping of Solid waste by Municipal Committee Bandipora.

Sir

The selection of a suitable SWM is driven by the source and quality of waste produced. Solid waste is generated from a number of sources which includes households (Kitchen and yards) commercial areas viz shops, hotels, restaurants, industries big and small scale viz raw material and packaging, institutions like schools, hospitals and offices, construction and demolition sites, wild and domesticated animals, manure, parks such as fallen branches leaves from trees and streets like sand, parks such as fallen branches leaves from trees and streets like sand, silt, clay, concrete, bricks, residues from air deposition and dust etc.

The town Bandipora comprising of 17 wards and of varying geographical terrain. So managing solid waste in this town is a challenging task.

Present site of dumping place: - The zaiwan is the present garbage dumping place, which was used since decades, but in order to save the water bodies adjoining the site, the Zaiwan dumping place has been maintained by the employing Poke land, cleaning the adjoining water stream of silt, refuse and other wastes thus recreating embankment to the waste body & maintain a buffer Zone from Wallur lake. Other general wastes entrenched and pasting the same with clay, thus Dumping place reincarnated to avoid the environment from hazardous effects.

After the spot Visit of the officers of District Administration it is observed that dumping site is close to the water body anticipated to contaminate the Wallur Lake, as such a new location has been identified for dumping of Solid waste for land measuring 30 kanals bearing survey number 1936 min of Estate Bandipora. In this regard, the District Administration Bandipora Vide order No:-DCB/SQ/2019/402-03 Dated: 26-04-2019 has directed to utilize the space for dumping the Garbage, Ensuring the sanctity of adjoining water body which is far away from the old dumping site. The Old dumping site has been completely closed and the solid waste dumped there has been completely buried in the trenches deep in the earth and covered with mud/clay over it. There is no chance of flowing of the same in the water body (Wular Lake). The present site is away from the water body and there is no chance of throwing the garbage/solid waste in the periphery of the water body.

In addition to this the land measuring 30 kanals have been identified by the District administration in consultation with the Municipal Committees for establishment of a Modern & Scientific based SWM plant for MC Hajin, Bandipora and Sumbal jointly

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18/6/19

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[Handwritten signature]

tance of ... in the Wular Lake and ... committees have been ... /Legal

on cluster basis, for which land has been identified Revenue papers have been obtained under khasra No. 850 comprising of 94 Kanals & 14 Marlas at shallakhud in estate Sumbal (Rakh-i-asham) Tehsil Hajin.

The Director Urban Local Bodies Kashmir has authenticated indent for the Land measuring 30 Kanals, conveyed to Deputy Commissioner Bandipora (Collector Land Acquisition Bandipora) vide letter No: DULB/Plg/548/18-19/4419 dated: 02.03.2019 DPR stands prepared by NIT Srinagar to the tune of Rs 18.87 crores. The Director Urban Local Bodies has taken up the matter with the Administrative Department for approval and funding of the project. The same has not been approved yet.

Manpower of sanitation in Municipal Committee Bandipora:

Bandipora Town has 17 (wards) and approximately 49000 souls as population but as per the census 2011 there is recorded population is 35397 souls, while as no of households is 5412. As on date the population has been increased considerably. The peripheries have been increased manifold and equally households have also increased. The peripheries of the previous existing wards have also been increased and extended in these 08 years. As a consequence of which the load and generation of garbage has increased/swelled up day by day. The Municipal Committee Bandipora manages sanitation of 17 wards on routine basis by 42 regular sweepers and 46 casual sweepers, which is insufficient to manage the whole town Bandipora and its peripheries.

Mechanical transport available with the MC Bandipora at present:

1. Mini Tipper-02 nos.
2. Loaders- 02 nos.
3. JCB 3DX. -01 no.
4. Hooper -02 nos.
5. Cubic compactor-01 no.

There is dire need/requirement of following Mechanical transport in favour of the Municipal Committee Bandipora.

1. Tippers- 02 nos.
2. Front End Loader- 02 nos.
3. Hoopers-02 nos.
4. Mega Bins -50 nos.
5. Small Bins-100 nos.

Besides no segregation of Solid Waste is done at source due to non availability of infrastructure.

Hence submitted for favour of information and further necessary action please.

Yours faithfully

Executive Officer
Municipal Committee
Bandipora

Copy to the :

1. Director Urban Local Bodies Kashmir for favour of information and n/a.

30



Annexure - (B)

Government of Jammu and Kashmir
Office of the
DEPUTY COMMISSIONER BANDIPORA

Sub: Removal of Encroachments on Wular Lake in terms of directions of National Green Tribunal in case titled IA NO.295/2019 in Original Application NO.351/2019, titled Raja Muzaffar Bhat V/S State of J&K and others and Constitution of Committees thereof.

ORDER

In compliance to the directions of the National Green Tribunal the following Committees are here by constituted in their respective jurisdictions who shall, identify the encroachments in the Wular Lake and remove all such encroachments with the assistance of WUCMA.

Sno	Jurisdiction of Wular lake	Committee Members	Remarks
1.	Tehsil Sumbal	Tehsildar Sumbal. Naib Tehsildar Sumbal. Patwari Halqa Concerned.	Over all under the supervision of SDM Sumbal
2.	Tehsil Hajin	Tehsildar Hajin. Naib Tehsildar Hajin. Concerned patwari.	
3.	Tehsil Aja	Tehsildar Aja Naib Tehsildar Aja Patwari Halqa Aja	Overall under the supervision of ACR Bandipora.
4.	Tehsil Bandipora	Tehsildar Bandipora. Naib Tehsildar Bandipora Cahitraybandie/Bandipora Concerned patwari	
5.	Tehsil Aloosa	Tehsildar Aloosa Naib Tehsildar/ Malagom Concerned patwari	

The report on the details of encroachments shall reach this office within 15 days.

[Signature]
Deputy Commissioner
Bandipora

NO. DCB/Legal/2019/707-15

Dated: 21.06.2019.

Copy to the:

1. Project Coordinator WUCMA Kashmir for information.
2. Addl. Deputy Commissioner Bandipora for information and n/a.
3. Assistant Commissioner Revenue Bandipora for information and n/a.
4. SDM Sumbal for information and n/a.
5. Tehsildar Sumbal/Hajin/Aja/Bandipora/Aloosa for information and n/a.

31

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Original Application No. 351/2019

In the case of:-

Raja Muzaffar Bhat

V/S

State of Jammu & Kashmir and others

In the matter of:-

Status report in terms of Order dated: 09-04-2019.

May it please your Honour:-

The joint status Report/Action taken report in respect the points pertaining to District Bandipora are as under:-

18. Dumping of Municipal Solid Waste.

The Old dumping site of Solid Waste in Zalwan which was located close to the Wular Lake has been completely closed. The dumped solid wastes have been buried in trenches and covered by earth filling. As such there is no threat of this solid waste going into the Wular Lake now. A new site bearing survey no.1936 comprising an area of 30 kanals has been identified by the District Administration Bandipora in consultation with the Municipal authorities and is now used for dumping of the solid waste to stop the waste being washed into the Wular Lake. **Report of Municipal Committee Bandipora is placed as Annexure A.**

In addition to this land measuring 30 kanals bearing survey no.850 at village Shallakhud Tehsil Hajin has already been identified by the District Administration Bandipora for establishment of Solid Waste Management plant on Modern and scientific pattern on cluster basis for all the three MC,s in district Bandipora. The Detailed Project Report (DPR) amounting to Rs 18.87 crores has also been prepared for establishment of SWM Plant on cluster basis. The Director Urban Local Bodies Kashmir has taken up the matter with the Administrative Department for approval and funding of the project. The same is awaited.

20. Encroachment on the Wular Lake.

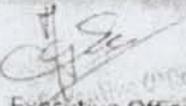
Regarding the instant point/Para, vide this office order No.DCB /Legal /2019/707-15 dated: 21-06-2019, Tehsilwise committees have been constituted to identify the encroachments in the Wular Lake and remove all such encroachments with the assistance of Wular Conservation and Management Authority (WUCMA) which is presently working on conservation of Wular Lake. **Copy of the order placed as Annexure B.**

32

S. No.	Jurisdiction of Wular lake	Committee Members	Remarks.
1.	Tehsil Sumbal	Tehsildar Sumbal. Naib Tehsildar Sumbal. Patwari Halqa Concerned	Overall under the supervision of SDM Sumbal.
2.	Tehsil Hajin	Tehsildar Hajin. Naib Tehsildar Hajin. Patwari Halqa Concerned.	
3.	Tehsil Ajas	Tehsildar Ajas. Naib Tehsildar Ajas. Patwari Halqa Ajas.	
4.	Tehsil Bandipora	Tehsildar Bandipora. Naib Tehsildar Bandipora/ Chittibanday. Patwari Halqa Concerned	Overall under the supervision of ACR Bandipora.
5.	Tehsil Aloosa	Tehsildar Aloosa. Naib Tehsildar Malangam. Patwari Halqa Concerned.	

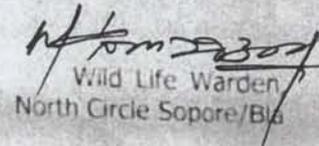
Hence the joint status report is submitted.

Answering Respondents



Executive Officer M/C,
Bandipora

District Officer,
Pollution Control Board
Bandipora



Wild Life Warden,
North Circle Sopore/Bla



Deputy Commissioner,
Bandipora
Deputy Commissioner
Bandipora

33

DIGITAL DEMARCATION OF
KREENTCHOO(KRANCHOO)WETLAND
RESERVE

IMAGE DATE :07-05-2019

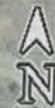
ANNEXURE-J

Legend

 Krenthoo(Kranchoo) Reserve

Google Earth

Image © 2019 DigitalGlobe



200 m

34

Annex - (K)



Government of Jammu and Kashmir.
OFFICE OF THE DEPUTY COMMISSIONER PULWAMA.
(ADMINISTRATIVE COMPLEX WASHBUG PULWAMA)

Email ID: dycomputesma@gmail.com

Tele Phone: 01933-241240

Subject: Complete ban on dumping of Solid Waste in and around Kreentchoo Chandhara Wetland.

Order No: 33/DCP-E of 2019
Dated: 15.7.219

Whereas it has become expedient to preserve and restore the Kreentchoo and Chandhara Wetlands in order to process its pristine glory as being home to migratory birds and restore its ecosystem so that the wetland maintains its nature and existence.

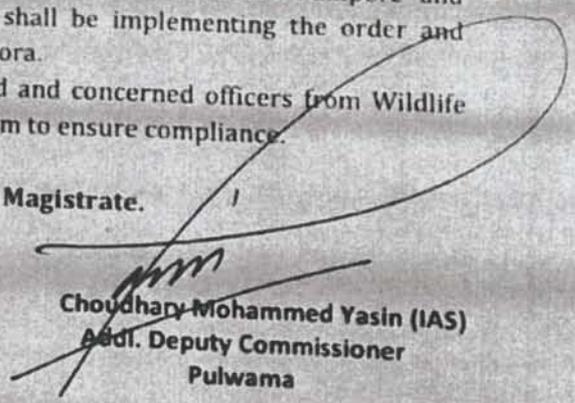
Whereas the human activity in an around Kreentchoo and Chandhara wetlands has become a big impediment to the existence of the wetland, as not only the wetland is fast depleting but the activities viz dumping of solid Waste, construction material and likewise are posing great danger to the flora and fauna of the wetland and suitability of the wetland as an abode of migratory birds.

Now, therefore, as a deterrent I, District Magistrate, Pulwama in exercise of powers vested in me under Section 144 Cr.P.C do hereby impose complete ban on dumping of Solid Waste in around Kreentchoo and Chandhara Wetland within 500 Mtrs from the bank/margin/boundary of the wetland. Also in this area there will be complete ban on any human activity which is detrimental to existence of the Kreentchoo and Chandhara Wetland.

The Worthy Addl. Deputy Commissioner Awantipora, Tehsildar Pampore and Executive Officer Municipal Committee Pampore shall be implementing the order and support of Senior Superintendent of Police Awantipora.

The District Officer, Pollution Control Board and concerned officers from Wildlife Department shall put a strong monitoring mechanism to ensure compliance.

By order of the District Magistrate.


 Choudhary Mohammed Yasin (IAS)
 Addl. Deputy Commissioner
 Pulwama

NO: DCP/Estt/AC/633-37
 Dated: 15.07.2019.

Copy for information to the;

1. Divisional Commissioner, Kashmir.
2. Regional Wildlife Warden, Kashmir.
3. Regional Director State Pollution Control Board, Kashmir.
4. Senior Superintendent of Police, Awantipora.
5. Private Secretary to Chief Secretary for information of the Chief Secretary, Civil Secretariat, Srinagar.

REDMI NOTE 5 PRO
 MI DUAL CAMERA

35



ANNEXURE-L

GOVERNMENT OF JAMMU AND KASHMIR,
GENERAL ADMINISTRATION DEPARTMENT,
Civil Secretariat, Srinagar.

Subject: Re-constitution of Joint Committee for Hokersar Wetland, Wular Lake and Kreentchoo-Chandhara Wetland in District Budgam.

Reference:- (i) Order dated 26.04.2019 of the Hon'ble National Green Tribunal (NGT) in Original Application No.351/2019.
(ii) U.O.No.FST/Land/20/2019 dated 11.07.2019, from Forest, Environment & Ecology Department.

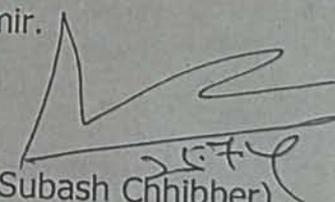
Government Order No. 878-GAD of 2019
Dated: 25.07.2019

In compliance with the order dated 09.04.2019 of the Hon'ble National Green Tribunal (NGT) in IA No.295/2019 and Original Application No.351/2019 and for effective implementation of the directions of the NGT, it is hereby ordered that the following shall be deemed to have been included in the Joint Committee for Hokersar Wetland, Wular Lake and Kreentchoo - Chandhara Wetland constituted vide Government Order No.648-GAD of 2019 dated 04.06.2019.

1	Divisional Commissioner, Kashmir.	Chairman
2	Deputy Commissioner, Srinagar.	Member
3	Deputy Commissioner, Bandipora.	Member

The terms and conditions of the Joint Committee as also its other Members shall remain the same as contained in Government Order No.648-GAD of 2019 dated 04.06.2019.

By order of the Government of Jammu and Kashmir.


(Subash Chhibber),
Additional Secretary to the Government.

Dated: 25.07.2019

No. GAD (Adm)65/2019-IV

Copy to the:-

1. Commissioner/Secretary to the Government, Forest, Environment & Ecology Department. His UO File is also returned herewith.
2. Chairman, State Pollution Control Board, J&K.
3. Divisional Commissioner, Kashmir.

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Annex - (A)

297

19/9/19 (Rec)

(Fax)



Government of Jammu and Kashmir
OFFICE OF THE DIVISIONAL COMMISSIONER, KASHMIR SRINAGAR
Phone/Fax: (0194)- 2487777, 2477775, 2452558, 2455357
Website: www.kashmirdivision.nic.in/Email address: divcomk@gmail.com

Minutes of the meeting held under the Chairmanship of Divisional Commissioner Kashmir, on 19-09-2019 regarding the issues of encroachment of water bodies and dumping of municipal waste in the wet lands

A meeting of the Committee constituted vide Govt. order No.878-GAD of 2009 dated 25-07-2019 was held under the chairmanship of Divisional Commissioner Kashmir in the meeting hall of this office on 19/09/2019.

The following officers participated in the meeting:-

1. Regional Director, State Pollution Control Board, Kashmir
2. Regional Wild Life Warden, Kashmir
3. Deputy Commissioner Budgam/ Baramulla through VC
4. Addl. Deputy Commissioner, Srinagar.

At the outset the chair drew the attention of the participants towards the pathetic condition of the water bodies/wetlands and the importance of conservation of the water bodies / wetlands for maintaining the ecological balance in the valley. Then it was brought into the notice of the chair that the process of demarcation of Hokersar and Chandhara-krenchoo wetlands has been completed. However, no such demarcation /mapping of the area in respect of Wular Lake has been done.

After threadbare discussions and thoughtful deliberations, the following decisions were taken:-

1. Map out the area of the water bodies and fix the coordinates. Demarcation in respect of Hokersar, Chandhara – krenchoo, has been concluded the Boundary Pillars be fixed within weeks time. Thereafter the encroachments which have come up within the erstwhile boundaries of the water bodies either by way of constructions or reclamation of the land be identified within a period of (20) twenty days. This shall be followed by the process of removal of the encroachments and restoration of the erstwhile boundaries of the water bodies.
2. In case of the Wular Lake, the WUCMA be co-opted for inapping out of the erstwhile boundaries of this lake. The Deputy Commissioner Bandipora alongwith the Chief Wild Life Warden and

[Handwritten signature]
19/9/19

37

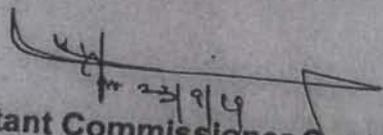


Government of Jammu and Kashmir
OFFICE OF THE DIVISIONAL COMMISSIONER, KASHMIR SRINAGAR
Phone/Fax: (0194)- 2487777, 2477775, 2452558, 2455357
Website: www.kashmirdivision.nic.in/Email address: divcomk@gmail.com

representative of WUCMA shall ensure fixing of the coordinates of the Wular lake. Thereafter focus be shifted to the identification and removal of encroachments so that the erstwhile area of the lake is restored.

3. Ensure that no solid/municipal wastes are dumped in the water bodies/wetlands. In case it is observed that some of the Municipal/Solid waste is dumped in or near the water bodies, the Deputy Commissioners shall identify the alternate sites outside the peripheries of the water bodies for dumping of the Municipal/Solid waste. In this regard the members of the Panchayats /Municipal committees be sanitized about the importance of these water bodies. The Deputy Commissioners alongwith the Municipal officials shall conduct intensive survey/ reeve of the outer boundaries of water bodies to ensure that no Municipal waste is dumped in or around the water bodies

The meeting ended with a vote of thanks to and from the Chair.


Assistant Commissioner Central
With Divisional Commissioner,
Kashmir

No: Div.Com/RA-Hokhersar-wetland/62/19

Dated: 23 -09-2019

Copy to the:

1. All concerned officers for information and n/a.
2. Private Secretary to Chief Secretary for information of Worthy Chief Secretary.

38

Asian Water Bird Census 2019 (ANNEXURE-N)
Organised By: Department of Wildlife Jammu & Kashmir Wetland Division Kashmir
COUNT FORM 2019
2018-2019

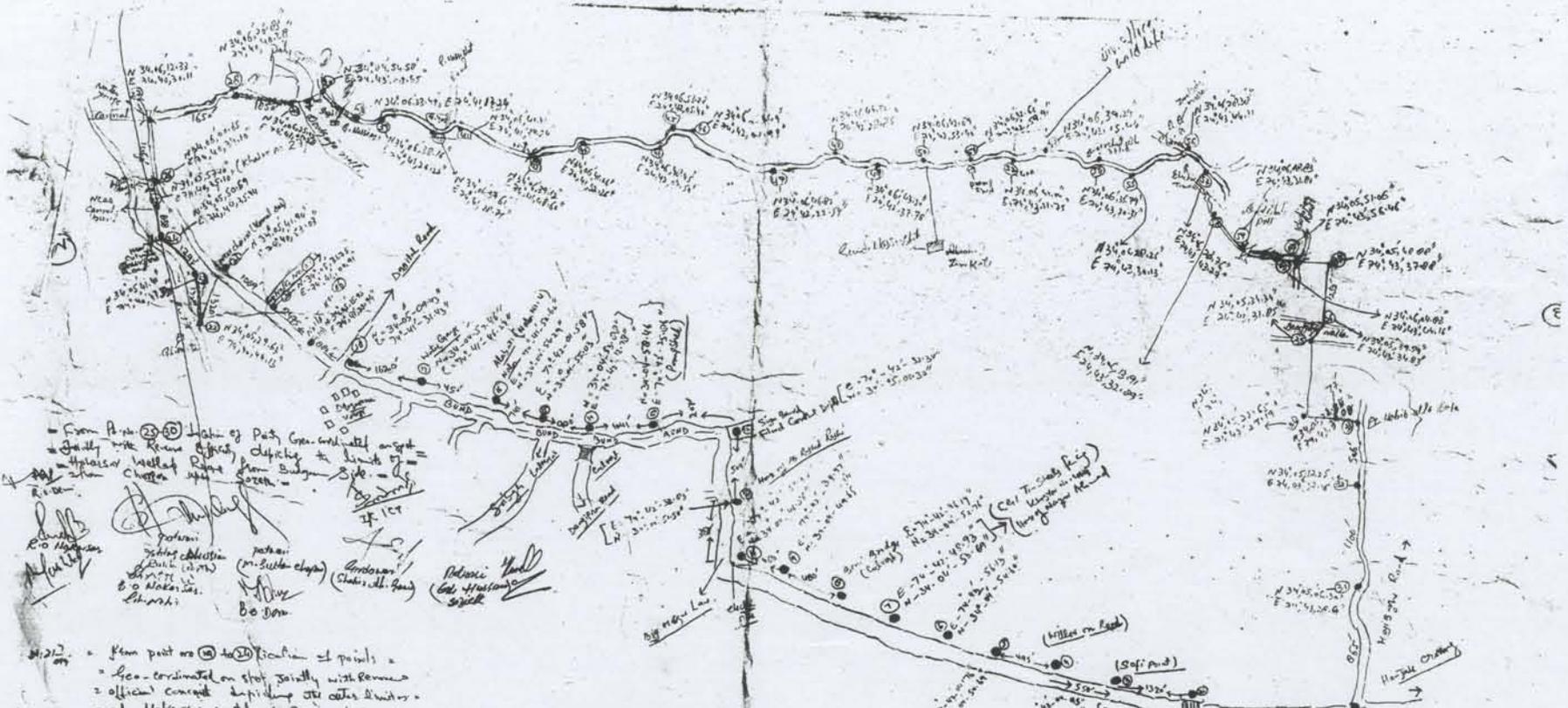
S.No	Common Name /Scientific Name	Hokersar	Hygam	Shallabugh	Mirgund	Badinambal	Narkara	Anchar	Wallur	Dal Lake	Chattalum	Freshkrori	Manibugh	Kranchoo	Manasbal	Khurwan sar	Sheikh e Sar	Ahan Sar	Waskhur Sar	Shallhar Sar	Khan Sar	Gantmullah Reserviour	Kupwara Rakh	Total	
1	Little Grebe /Tachybaptus ruficollis	-	-	-	-	-	13	-	-	304	183	100	322	8	103	16	7	12	24	15	15	-	-	1122	
2	Great Cormorant / Phalacrocorax carbo	-	-	-	-	-	3	-	-	12	22	5	-	-	-	-	-	-	-	-	-	-	-	42	
3	Little Cormorant / P. niger	-	-	-	-	-	-	-	-	0	-	-	-	-	-	-	-	-	-	-	-	-	-	0	
4	Grey Heron / A. cinerea	2	4	-	-	9	-	-	-	22	19	5	22	12	-	-	-	-	-	-	-	-	-	105	
5	Purple Heron / Ardea purpurea	-	-	-	-	-	-	-	-	0	-	-	-	-	-	-	-	-	-	10	-	-	-	0	
6	Great White Egret / Ardea alba	-	-	-	-	-	-	-	-	16	8	-	-	-	-	-	-	-	-	-	-	-	-	24	
7	Little Egret / Egretta garzetta	-	-	-	-	-	-	-	25	467	-	-	-	-	-	-	-	-	-	-	-	-	-	492	
8	Cattle Egret / Bubulcus ibis	-	-	-	-	-	-	-	18	0	-	-	-	-	-	-	-	-	-	-	-	-	-	18	
9	Indian Pond Heron / Ardeola grayii	25	10	-	-	8	5	-	-	1200	18	12	18	22	168	3	-	8	13	9	12	-	-	1531	
10	Greylag Goose / A. Anser	-	-	-	-	-	-	-	-	12	7	7	-	-	-	-	-	-	-	-	-	-	-	26	
11	Brahminy (Ruddy) Shelduck / Tadorna ferruginea	-	-	-	-	-	-	-	550	0	4	6	-	-	-	-	-	-	-	-	-	-	-	560	
12	Common Shelduck / T. tadorna	-	-	-	-	-	-	-	-	0	-	-	-	-	-	-	-	-	-	-	-	-	-	0	
13	Mallard / Anas platyrhynchos	27122	2E+05	-	-	45	4825	-	25250	17050	2888	3314	673	833	-	-	-	-	-	-	-	-	-	7822	269822
14	Northern Pintail / A. acuta	39622	1E+05	-	-	-	2389	-	16920	90	1068	1018	133	133	-	-	-	-	-	-	-	-	5104	166477	
15	Common Teal / A. crecca	63939	50000	-	-	-	3970	-	39180	750	1573	1338	734	228	-	-	-	-	-	-	-	-	-	2526	164238
16	Garganey / A. querquedula	-	-	-	-	82	-	-	-	0	33	-	-	-	-	-	-	-	-	-	-	-	-	4	119
17	Common Pochard / Aythya ferina	-	-	-	-	-	15	-	55	100	1238	63	-	-	-	-	-	-	-	-	-	-	-	12	1483
18	Ferruginous Pochard / A. nyroca	-	-	-	-	-	-	-	-	0	-	-	-	-	-	-	-	-	-	-	-	-	-	-	0
19	Tufted Pochard / A. fuligula	-	-	-	-	-	-	-	8	98	143	-	-	-	-	-	-	-	-	-	-	-	-	-	249
20	Eurasian Wigeon / Mareca penelope	-	5050	-	-	-	283	-	1200	580	63	1638	-	22	-	-	-	-	-	-	-	-	-	-	27136
21	Gadwall / M. strepera	112326	56	-	-	-	3835	-	22410	1150	423	1873	918	268	-	-	-	-	-	-	-	-	18300	-	145186
22	Northern Shoveler / Spatula clypeata	30613	149	-	-	12	722	-	17430	325	318	2855	1233	168	-	-	-	-	-	-	-	-	43	-	53868
23	Red-crested Pochard / Rhodoneassa rufina	-	-	-	-	-	-	-	40	20	-	-	-	-	-	-	-	-	-	-	-	-	-	-	60
24	Purple Swamphen / Porphyrio porphyrio	911	500	-	-	7	29	5	465	100	918	1200	273	1200	-	-	-	1	-	-	7	-	-	-	5616
25	White-breasted Waterhen / A phoenicurus	-	-	-	-	-	-	10	-	0	-	-	-	-	-	-	-	-	-	-	-	-	-	-	10
26	Common Moorhen / Gallinula chloropus	78	-	45	-	35	23	-	146	2150	313	80	263	33	134	14	1	11	29	21	13	-	-	-	3389
27	Common Coot / Fulica atra	36692	-	50	-	20	-	-	7510	68500	291	220	573	10	4	-	7	25	12	13	150	-	-	-	114077
28	Pheasant-tailed Jacana / Hydrophasianus chirurgus	-	-	-	-	-	-	-	-	0	-	-	-	-	-	-	-	-	-	-	-	-	-	-	0
29	Little Ringed Plover / C. Dubius	-	-	-	-	-	-	-	11	0	-	-	-	-	-	-	-	-	-	-	-	-	-	-	11

(39)

JOINT SURVEY/DEMARCATION OF LIMITS OF HOKERSAR WETLAND RESERVE FROM BUDGIAM SIDE SHOWING DIGITAL BOUNDARY IN COMPLIANCE TO COURT ORDERS

- JOINT DATES OF DEMARCATION
- ① 18-07-2019 (From Pt. no. 01 To 08)
 - ② 19-07-2019 (From Pt. no. 09 To 18)
 - ③ 20-07-2019 (From pt. no 19 To 24)
 - ④ 22-07-2019 (From pt. no 25 To 30)
 - ⑤ 23-07-2019 (From pt. no 31 To 37)
 - ⑥ 26-07-2019 (From pt. no.38 To 61)

ANNEXURE-O



From Pt. no ②③④⑤⑥⑦⑧⑨⑩⑪⑫⑬⑭⑮⑯⑰⑱⑲⑳

Jointly with Revenue Officer, District of Hokersar Wetland Reserve from Budgam Side -

① 18-07-2019

② 19-07-2019

③ 20-07-2019

④ 22-07-2019

⑤ 23-07-2019

⑥ 26-07-2019

From post no ① to ② location of points =

- Geo-coordinated on spot jointly with Revenue
- official concept depicting the actual limits
- of Hokersar wetland Reserve from Budgam side up to Churpan area =

R. O. Hokersar

R. O. Budgam

R. O. D. V. K.

R. O. Hokersar

From Pt. no ① to ② location of points =

- Geo-coordinated on spot jointly with Revenue
- official concept depicting the actual limits
- of Hokersar wetland Reserve from Budgam side up to Churpan area =

From Post no. ① to ② location of Point Geo-coordinated on spot jointly with Revenue Officer, District of Hokersar Wetland Reserve from Budgam Side -

① 18-07-2019

② 19-07-2019

③ 20-07-2019

④ 22-07-2019

⑤ 23-07-2019

⑥ 26-07-2019

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Demarcation map of Hokarsar Wetland

ANNEXURE-P



1 inch = 280 yards



13.5537 Hokarsar Wetland Reserve

S.No	Lat	Long
1	28° 41' 00.00" N	74° 41' 00.00" E
2	28° 41' 00.00" N	74° 41' 00.00" E
3	28° 41' 00.00" N	74° 41' 00.00" E
4	28° 41' 00.00" N	74° 41' 00.00" E
5	28° 41' 00.00" N	74° 41' 00.00" E
6	28° 41' 00.00" N	74° 41' 00.00" E
7	28° 41' 00.00" N	74° 41' 00.00" E
8	28° 41' 00.00" N	74° 41' 00.00" E
9	28° 41' 00.00" N	74° 41' 00.00" E
10	28° 41' 00.00" N	74° 41' 00.00" E
11	28° 41' 00.00" N	74° 41' 00.00" E
12	28° 41' 00.00" N	74° 41' 00.00" E
13	28° 41' 00.00" N	74° 41' 00.00" E
14	28° 41' 00.00" N	74° 41' 00.00" E
15	28° 41' 00.00" N	74° 41' 00.00" E
16	28° 41' 00.00" N	74° 41' 00.00" E
17	28° 41' 00.00" N	74° 41' 00.00" E
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22	28° 41' 00.00" N	74° 41' 00.00" E
23	28° 41' 00.00" N	74° 41' 00.00" E
24	28° 41' 00.00" N	74° 41' 00.00" E
25	28° 41' 00.00" N	74° 41' 00.00" E
26	28° 41' 00.00" N	74° 41' 00.00" E
27	28° 41' 00.00" N	74° 41' 00.00" E
28	28° 41' 00.00" N	74° 41' 00.00" E
29	28° 41' 00.00" N	74° 41' 00.00" E
30	28° 41' 00.00" N	74° 41' 00.00" E
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55	28° 41' 00.00" N	74° 41' 00.00" E
56	28° 41' 00.00" N	74° 41' 00.00" E
57	28° 41' 00.00" N	74° 41' 00.00" E
58	28° 41' 00.00" N	74° 41' 00.00" E
59	28° 41' 00.00" N	74° 41' 00.00" E
60	28° 41' 00.00" N	74° 41' 00.00" E
61	28° 41' 00.00" N	74° 41' 00.00" E
62	28° 41' 00.00" N	74° 41' 00.00" E
63	28° 41' 00.00" N	74° 41' 00.00" E
64	28° 41' 00.00" N	74° 41' 00.00" E
65	28° 41' 00.00" N	74° 41' 00.00" E
66	28° 41' 00.00" N	74° 41' 00.00" E
67	28° 41' 00.00" N	74° 41' 00.00" E
68	28° 41' 00.00" N	74° 41' 00.00" E
69	28° 41' 00.00" N	74° 41' 00.00" E
70	28° 41' 00.00" N	74° 41' 00.00" E
71	28° 41' 00.00" N	74° 41' 00.00" E
72	28° 41' 00.00" N	74° 41' 00.00" E
73	28° 41' 00.00" N	74° 41' 00.00" E
74	28° 41' 00.00" N	74° 41' 00.00" E
75	28° 41' 00.00" N	74° 41' 00.00" E
76	28° 41' 00.00" N	74° 41' 00.00" E
77	28° 41' 00.00" N	74° 41' 00.00" E
78	28° 41' 00.00" N	74° 41' 00.00" E
79	28° 41' 00.00" N	74° 41' 00.00" E
80	28° 41' 00.00" N	74° 41' 00.00" E
81	28° 41' 00.00" N	74° 41' 00.00" E

Legend

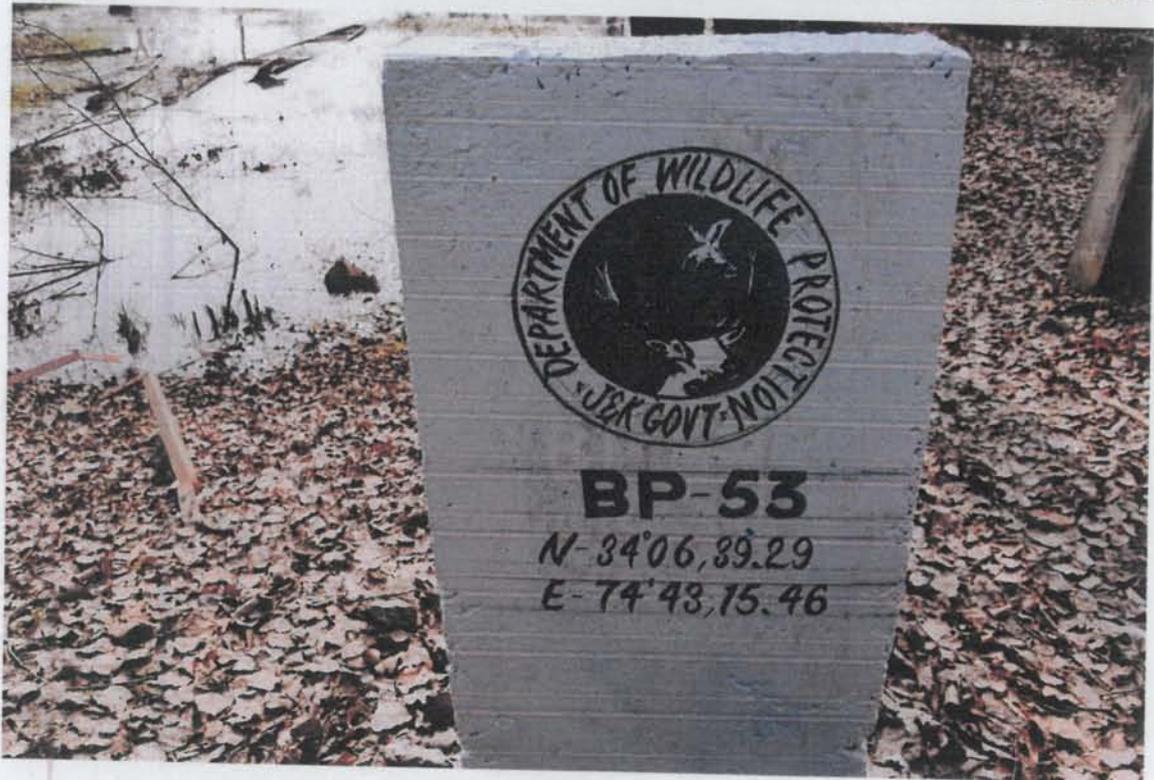
- DP_Hokarsar
- Line_Hokarsar
- Area_Hokarsar

Area of Wetland = 13.55 Sq.Kms
Main line Length = 17.66 Kms

421

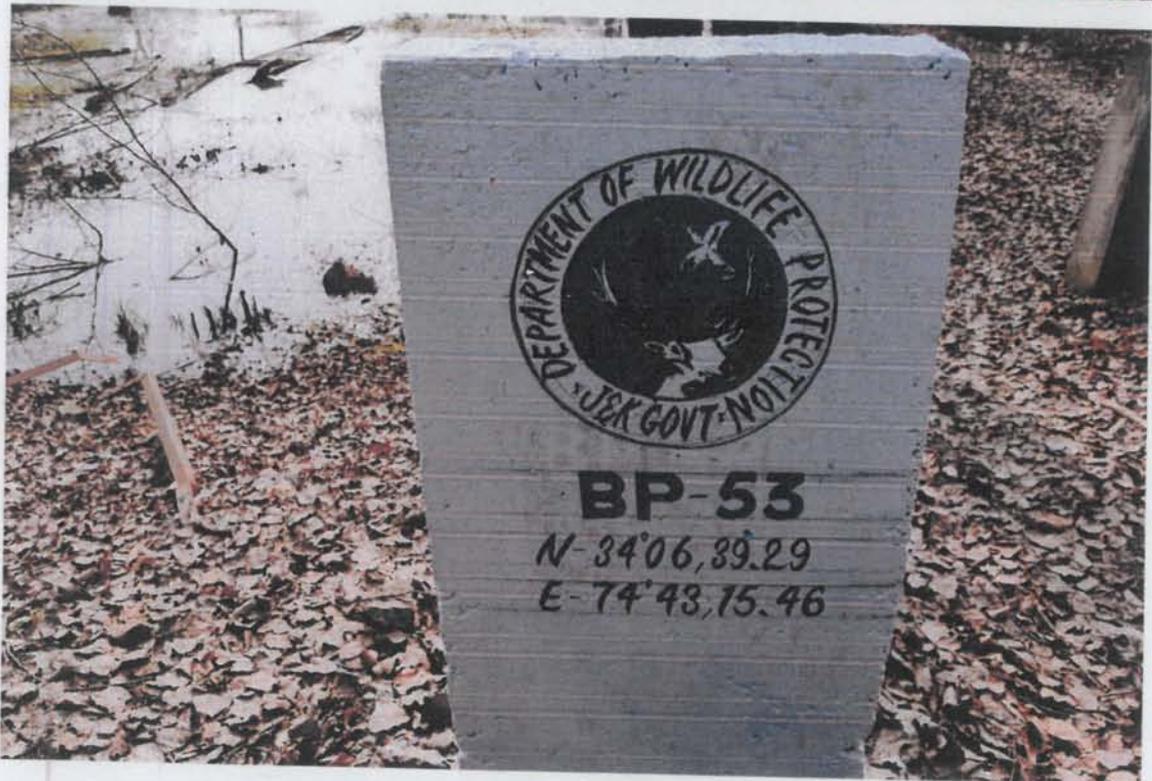


HOKERSAR
ANNEXURE Q1



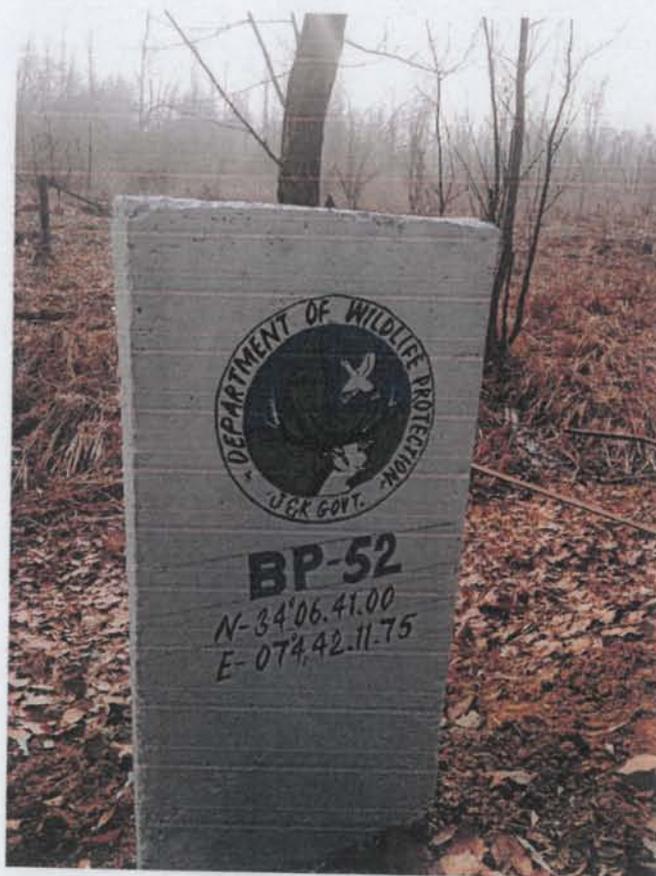
43

HOKERSAR



44

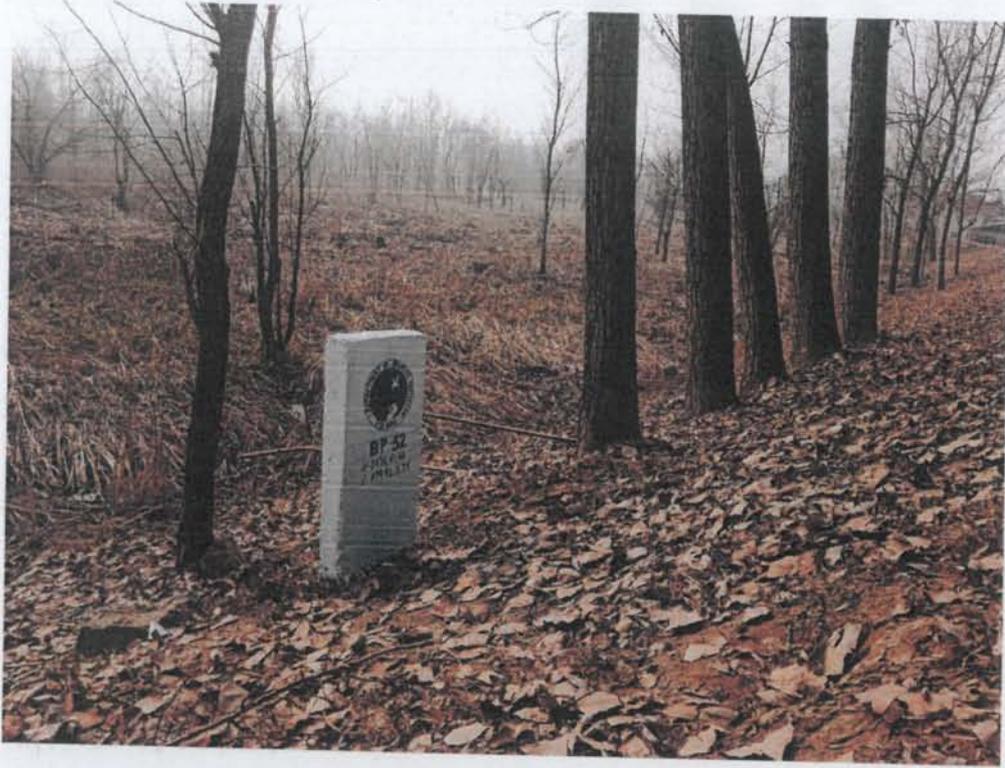
HOKERSAR
ANNEXURE-Q2



45

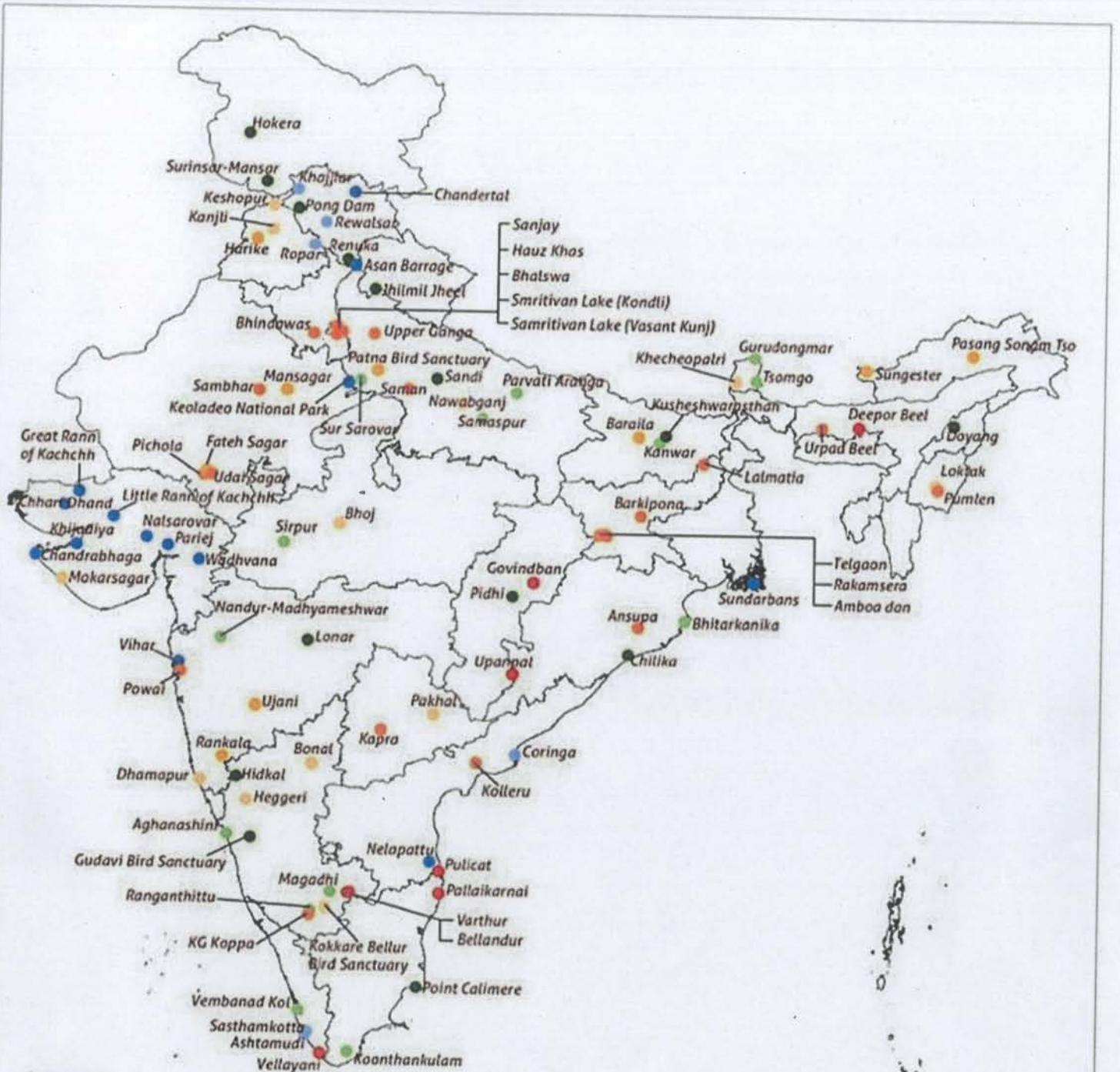
HOKERSAR

ANNEXURE-Q3



46

ANNEXURE-R

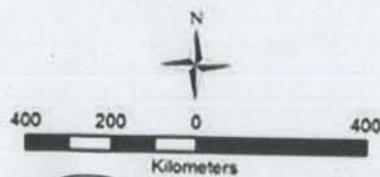


Legend

Wetland Health Score

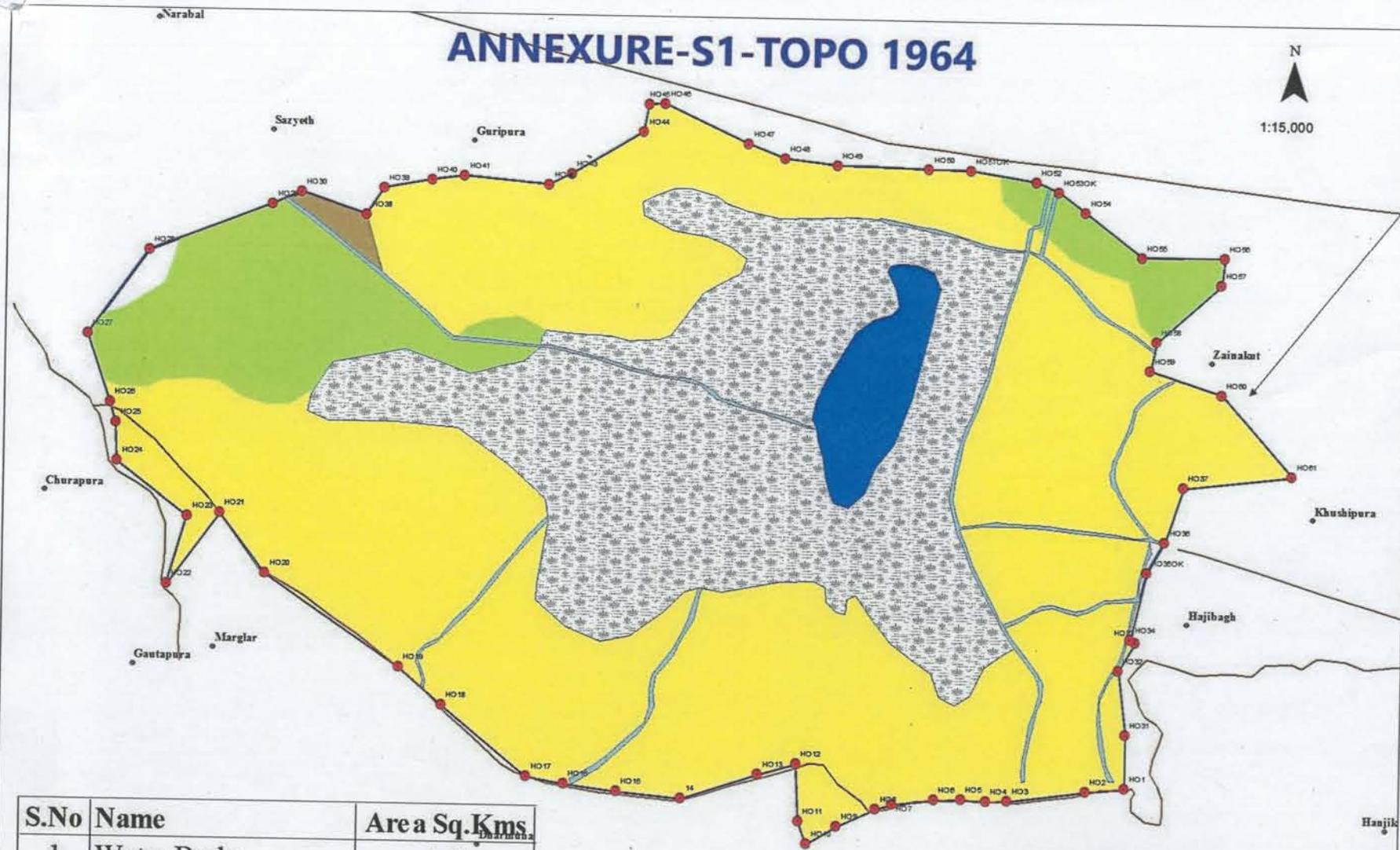
- A+
- A-
- B+
- B-
- C+
- C-
- D
- E

□ State Boundary



47

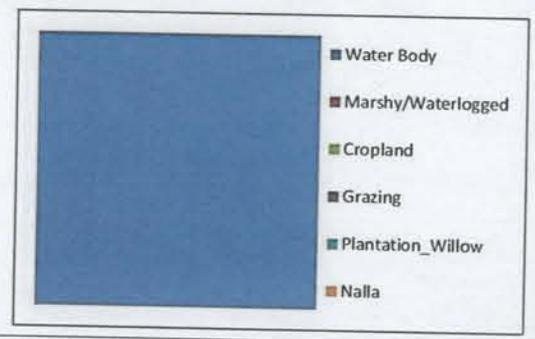
ANNEXURE-S1-TOPO 1964



Map Showing the landuse of Hokersar Wetland Reserve (As per the SOI Toposheet 1964)

S.No	Name	Area Sq.Kms
1	Water Body	1.8
2	Marshy/Waterlogged	4.6
3	Cropland	4.85
4	Grazing	0.05
5	Plantation_Willow	1.02
6	Nalla	1.22
Total		13.54

48



Legend

- Field_DP_Hokersar
- Line_Field_Hokersar
- Area_Field_Hokersar
- Settlement

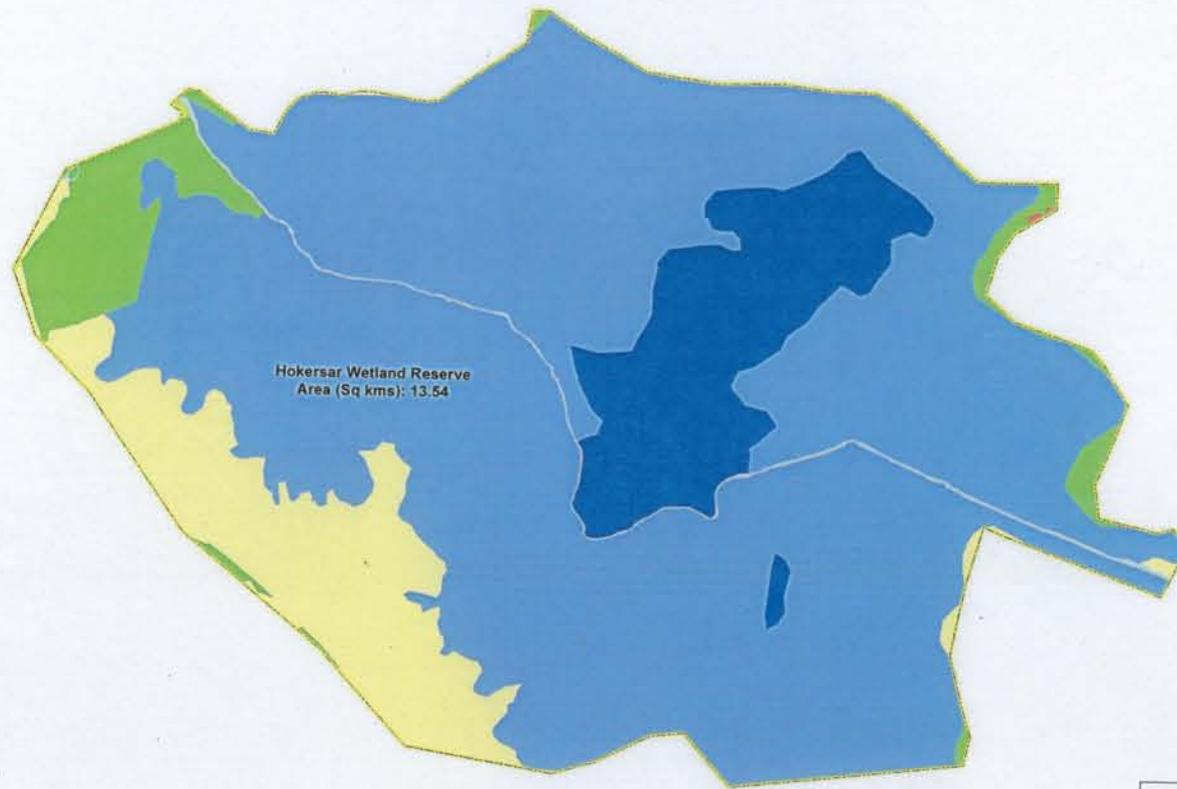
LULC_Topo
<all other values>

Descrip

- Crop_Land
- Cropland
- Grazing
- Marshy/Waterlogged
- Nalla
- Plantation_Willow
- Plantation_willow
- Water Body

LANDUSE MAP OF HOKERSAR WETLAND RESERVE

ANNEXURE-S2 -LISS IV 2012



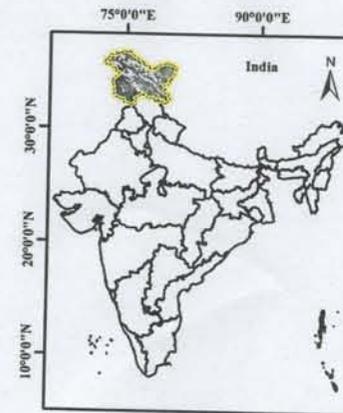
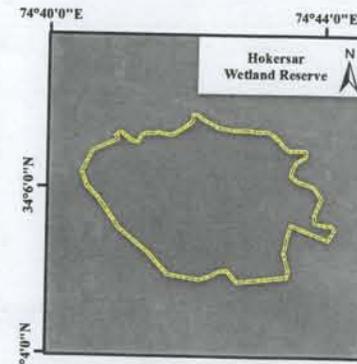
Hokersar Wetland Reserve
Area (Sq kms): 13.54

Area & percentage under different LULC classes		
Name	Area (Sq kms)	Area Percentage
Built Up	0.00	0.04
Cropland	1.48	10.95
Grazing/Grass land	0.00	0.04
Nallah/River	0.07	0.59
Plantation	0.67	5.00
Water Body	1.42	10.52
Waterlogged	9.86	72.83
Total	13.54	100.00

LEGEND	
	Built Up
	Cropland
	Grazing/Grass land
	Nallah/River
	Plantation
	Water Body
	Waterlogged
	Hokersar Wetland Reserve

49

0 85 170 340 Kms



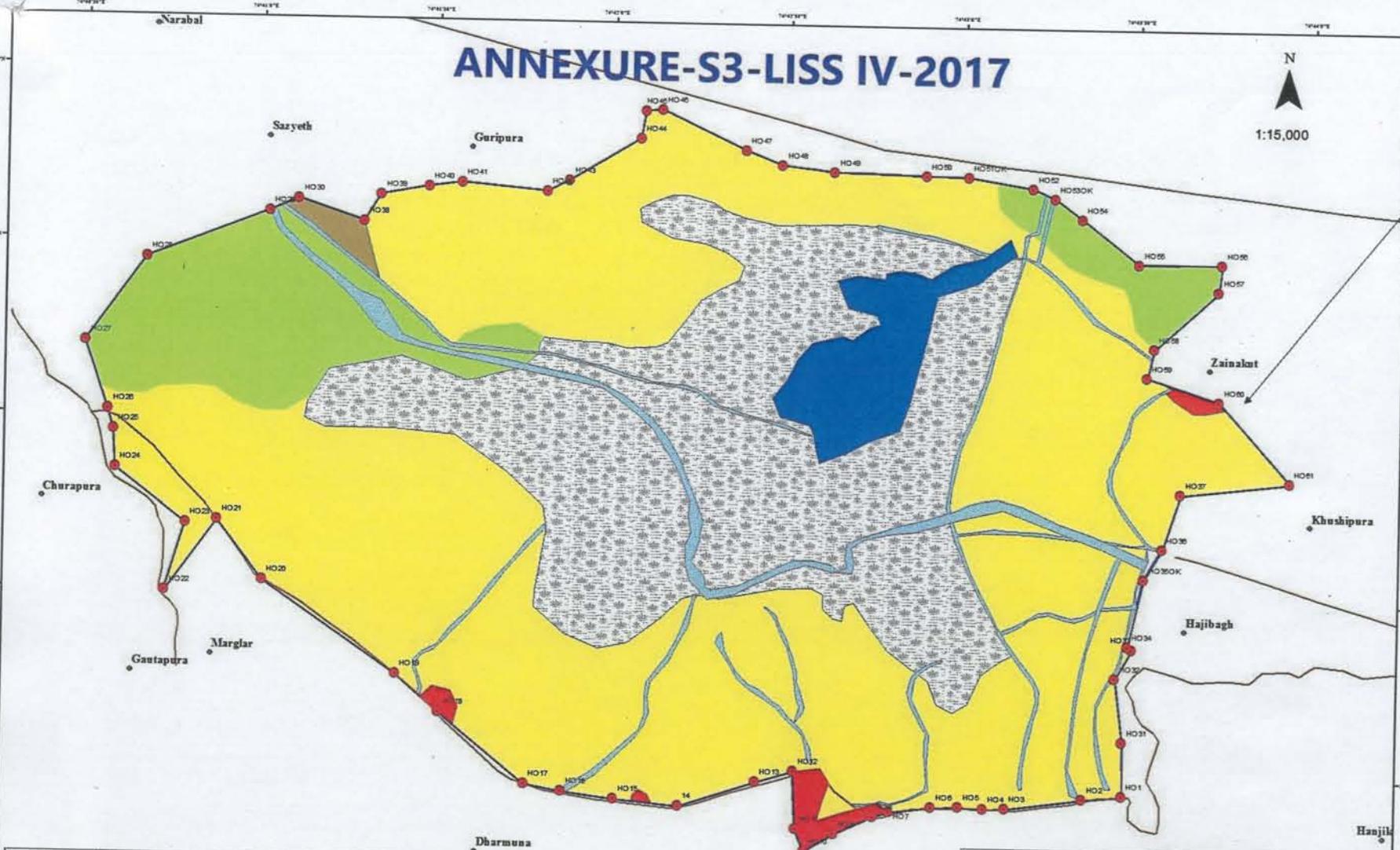
Note: Prepared by Muzamil Ahmaad Rather SRF PAN Wildlife Mapping Project under the supervision of Rashid Y Nasqash Regional Wildlife Warden, J&K Wildlife Protection Department.

ANNEXURE-S3-LISS IV-2017

N
1:15,000

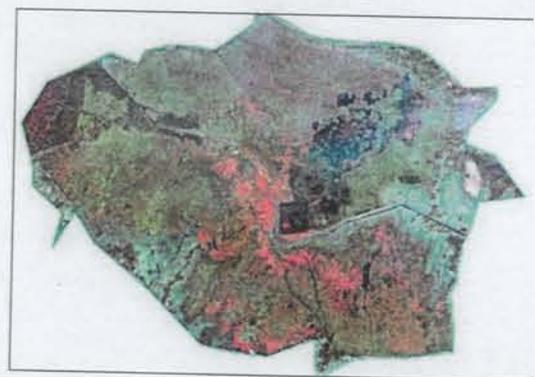


Map Showing the landuse of Hokersar Wetland Reserve (As per the LISS IV Image Oct_Nov 23*23 M Dpi Year 2017)



S.No	Name	Area Sq.Kms
1	Water Body	1.21
2	Marshy/Waterlogged	4.88
3	Cropland	4.15
4	Grazing	0.1
5	Plantation Willow	1.27
6	Builtup	0.6
6	Nalla	1.33
Total		13.54

50⁺



Legend

- Field_DP_Hokarsar
- Line_Field_Hokarsar
- ⊕ Area_Field_Hokarsar
- Builtup
- Settlement

LULC_Topo
<all other values>

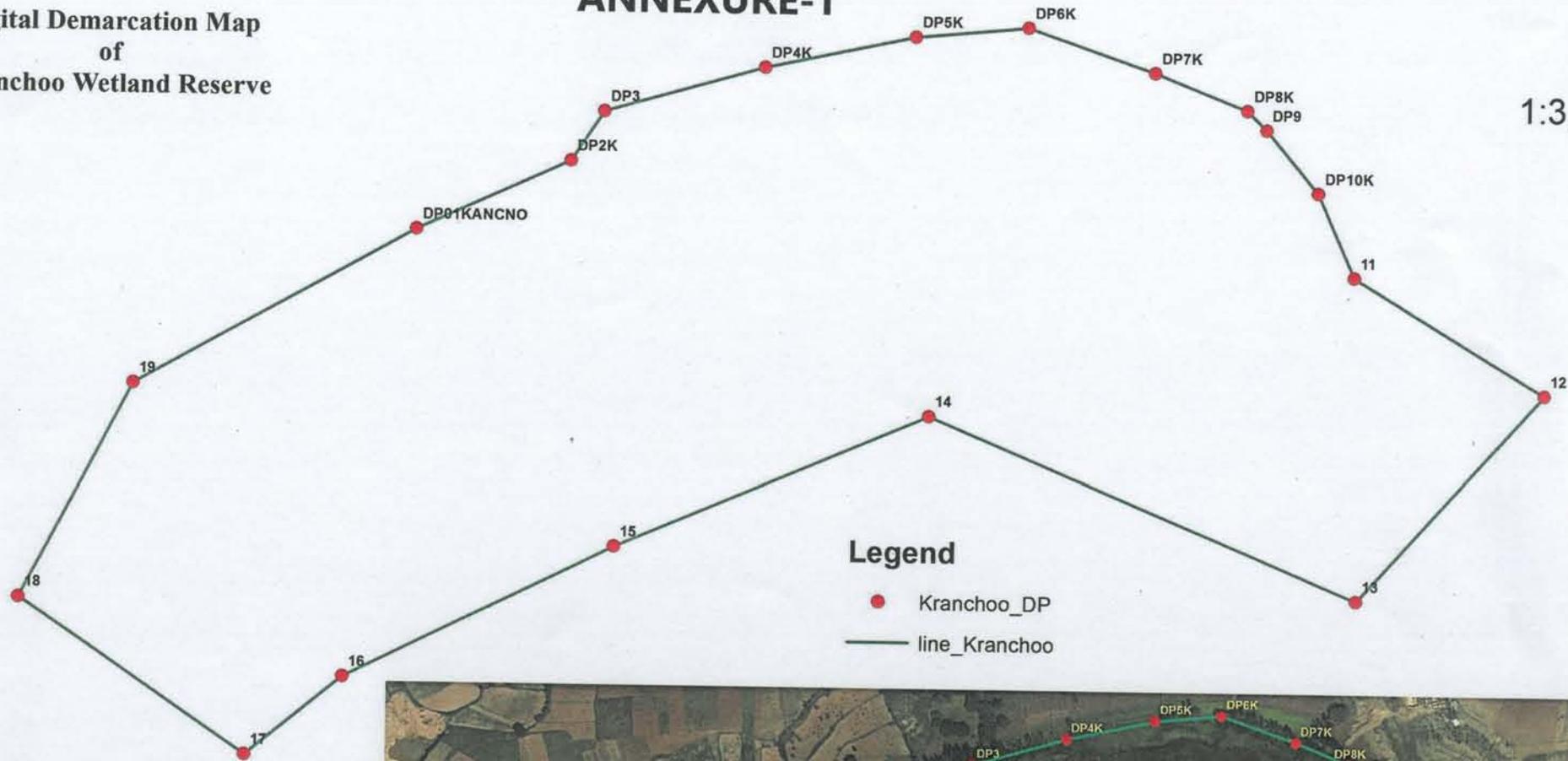
Descrip

- Crop_Land
- Cropland
- Grazing
- ⊕ Marshy/Waterlogged
- Nalla
- Plantation_Willow
- Plantation_willow
- Water Body

Digital Demarcation Map
of
Kranchoo Wetland Reserve

ANNEXURE-T

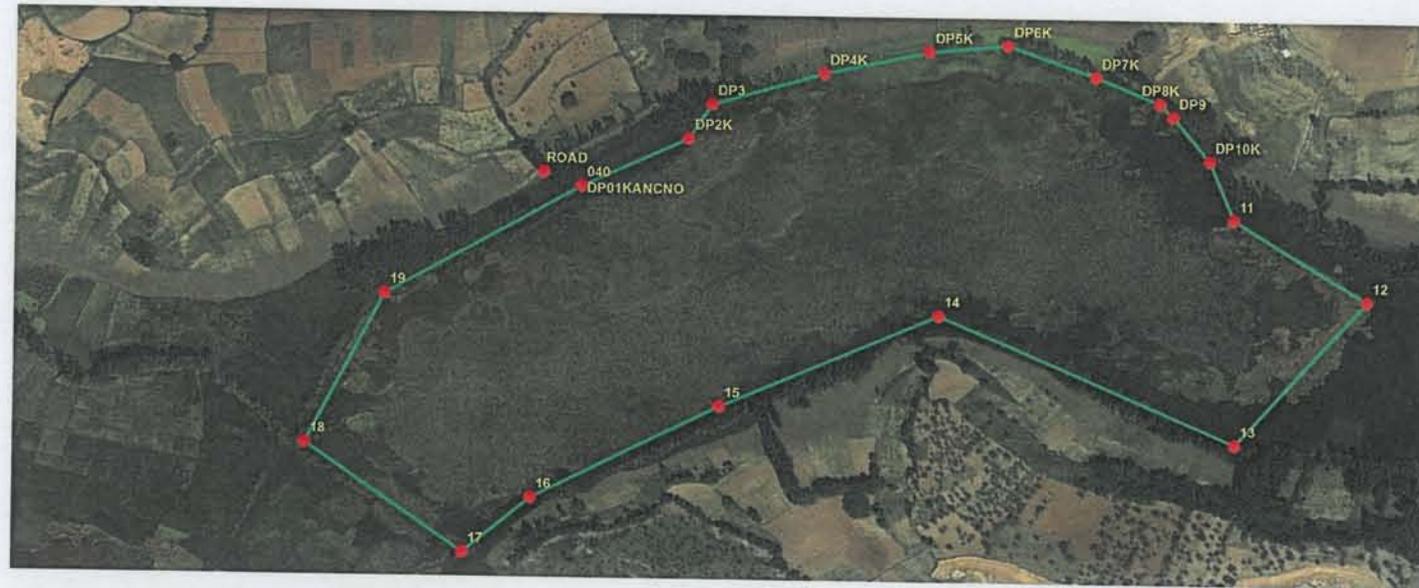
N
1:3,000



Legend
 ● Kranchoo_DP
 — line_Kranchoo

Name	Lat	Long
DP01KANCN	33° 59' 46.514" N	74° 56' 4.938" E
DP2K	33° 59' 48.102" N	74° 56' 8.383" E
DP3	33° 59' 49.229" N	74° 56' 9.128" E
DP4K	33° 59' 50.269" N	74° 56' 12.732" E
DP5K	33° 59' 51.011" N	74° 56' 16.127" E
DP6K	33° 59' 51.245" N	74° 56' 18.661" E
DP7K	33° 59' 50.251" N	74° 56' 21.534" E
DP8K	33° 59' 49.423" N	74° 56' 23.618" E
DP9	33° 59' 48.991" N	74° 56' 24.058" E
DP10K	33° 59' 47.576" N	74° 56' 25.256" E
11	33° 59' 45.677" N	74° 56' 26.097" E
12	33° 59' 43.065" N	74° 56' 30.422" E
13	33° 59' 38.353" N	74° 56' 26.225" E
14	33° 59' 42.422" N	74° 56' 16.545" E
15	33° 59' 39.381" N	74° 56' 9.478" E
16	33° 59' 36.340" N	74° 56' 3.396" E
17	33° 59' 34.541" N	74° 56' 1.212" E
18	33° 59' 38.054" N	74° 55' 56.072" E
19	33° 59' 42.936" N	74° 55' 58.599" E

51



Annex-(U)

OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER AWANTIPORA
E. Mail Id: adcawantipora@g.mail.com Phone/Fax: 01933-247047

The Regional Wild life Warden,
Srinagar, Kashmir.

No: ADC/Reader Awp/2019/300

Dated: 04/11/2019

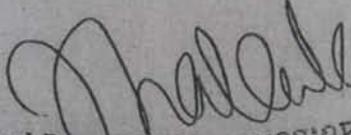
Subject: Revenue extracts of land recorded as "Muqboza Muhkama Gaimraz" falling at estate Krenchu Tehsil Pampore.

Sir,

Kindly find enclosed the revenue extracts of land recorded as "Muqboza Muhkama Gaimraz" falling at estate Krenchu Tehsil Pampore for further necessary action at your end, please.

enclosure & leaves

Yours Sincerely


Additional Deputy Commissioner
Awantipora

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BST.
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9/11

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(3)

حکومت جموں و کشمیر معینہ مال
فرد انتخاب گردواری

باموضع کسرالخروج تحصیل بانیڑ ضلع بہاول

سلسلہ نمبر	نام مالک معاد حوال	نام کاشتکار معاد حوال	رقبہ		جنس	انتظام چیت شدہ لکھ
			کنال	مروہ		
18	عسقم بنی لہ نادر سمان کوٹہ	خوراڑت	2	5	سبزی	/
21	نارون احمد پڑاہ بسوہ انتخاب چندی	میسوہ خوز	-	11	بھونڈ	/
22	سکبان لہ پڑسان بسوہ ساکہ	میسوہ خوز	-	11	بھونڈ	/
25	نارون احمد پڑاہ بسوہ انتخاب چندی	میسوہ خوز	-	6	بھونڈ	/
26	نارون احمد پڑاہ بسوہ 25	میسوہ خوز	1	6	بھونڈ	/
29	نارون احمد پڑاہ بسوہ انتخاب چندی	میسوہ خوز	1	6	بھونڈ	/
30	نارون احمد پڑاہ بسوہ 29	خوراڑت	1	14	ایمال	/
33	نارون احمد پڑاہ بسوہ 29	میسوہ خوز	1	3	بھونڈ	/

مراجہ حکم حساب والا مرتبہ کر کے لڑا رہا ہے 26/11/19

Patrol Balq
Tehsil
Dist

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(6)

حکومت جموں و کشمیر محکمہ مال
نقل فرد انتخاب مطلقیت / جمع بندی

مرتبہ سال ۱۹۹۹ء با موضوع گریڈنگ تحصیل بائزر ضلع سرگرم

۱	۲	۳	۴	۵	۶	۷	۸	۹	۱۰	۱۱	۱۲	۱۳
نمبر سلسلہ	نام مالک معاہدہ	نام کارکن معاہدہ	دست آگاہی	نمبر سلسلہ								
308-277	فاریق احمد سید	مستور احمد سید	مستور احمد سید	6-25	6-26	1-1	1-1	1-1	1-1	1-1	1-1	1-1
308-278	مستور احمد سید	مستور احمد سید	مستور احمد سید	8-10								

نوٹ: یہ تمام ایشیاں 368 دروازے کے ساتھ ہیں۔
 1-1 دروازے کے ساتھ ہیں۔
 2-2 دروازے کے ساتھ ہیں۔
 3-3 دروازے کے ساتھ ہیں۔
 4-4 دروازے کے ساتھ ہیں۔
 5-5 دروازے کے ساتھ ہیں۔
 6-6 دروازے کے ساتھ ہیں۔
 7-7 دروازے کے ساتھ ہیں۔
 8-8 دروازے کے ساتھ ہیں۔
 9-9 دروازے کے ساتھ ہیں۔
 10-10 دروازے کے ساتھ ہیں۔
 11-11 دروازے کے ساتھ ہیں۔
 12-12 دروازے کے ساتھ ہیں۔
 13-13 دروازے کے ساتھ ہیں۔

Government Engineer
Tehsil
District

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Page 46

حکومت جموں و کشمیر محکمہ مال
فرد انتخاب گردواری

باموضع کسر زمین		تحصیل بابوزر		ضلع بونہ	
۱	۲	۳	۴	۵	۶
سلسلہ	نام مالک مع احوال	نام کاشتکار مع احوال	رقبہ کنال	رقبہ مراہ	خریفہ ارباع جنس
19	سربکار	مستوفیہ سربکار	5	10	1
20	سربکار	مستوفیہ سربکار	1	9	1
23	سربکار	مستوفیہ سربکار	2	11	1
24	سربکار	مستوفیہ سربکار	2	7	1
27	سربکار	مستوفیہ سربکار	4	3	1
28	سربکار	مستوفیہ سربکار	2	11	1
32	سربکار	مستوفیہ سربکار	2	-	1
39	سربکار	مستوفیہ سربکار	3	-	1
31	سربکار	مستوفیہ سربکار	3	9	1

نوٹ: فرد اسم جناب دادا مراد علی ولد دادا علی و دادا علی ولد دادا علی
 29/11/2019
 Tehsil

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حکومت جموں و کشمیر معینہ مال
فرد انتخاب گردواری

ضلع پورہ		تھمیل پورہ		کر دیگی	باموضع
۶	۵	۴	۳	۲	۱
خریف اربح ۲۰۱۶ء		رقبہ		تام کاشتکار معاد احوال	تام مالک معاد احوال
جنس	میراثہ	مرلہ	کنال	سید محمد عظیم راز	سرکار
/	۱۲۵	۱۹	۱۲۵		۳۵

موتی ڈرامہ باب دالارٹ کرتے ڈرامے سے لینے ۲۹/۱۱/۲۰۱۶

ANNEXURE-V1 - KRENTCHOO-CHANDHARA WETL



60

ANNEXURE-V2-KRENTCHOO-CHANDHARA WETLAND

B.P.NO:-02

DEPARTMENT OF WILDLIFE PROTECTION
J&K GOVT. NOI



N = 33°59'781"
E = 074°56'427"

(6)

ANNEXURE-V3-KRENTCHOO-CHANDHARA WETLAND

B. P. NO: - 03



N: - 33° 59.761'
E = - 074° 56.476'

62



Government of Jammu and Kashmir
Department of Wildlife Protection
OFFICE OF THE REGIONAL WILDLIFE WARDEN KASHMIR REGION

Fax. No: 0194-2502986
E-mail: rwlwkashmir@gmail.com

Annex-(W)

**Divisional Commissioner,
Kashmir**

NO: RWLW/K/Estt/2019-20/ 957-61

Dated: 01-11-2019

Subject:- Re-constitution of Joint Committee for Hokersar Wetland, Wular Lake and Kreenchoo - Chandhara Wetlands.

Reference: Your office letter No:DIV.Com/RA-Hokersar-Wetland/62/2019 dated: 19-11-2019.

Sir,

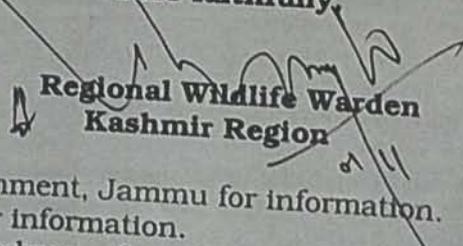
In pursuance of the above referred to correspondence regarding the subject cited above, it is to inform that on 29-10-2019, undersigned along with the Additional Deputy Commissioner Pulwama, Wildlife Warden Wetlands Kashmir, officials of Forest Demarcation, Photo Interpretation (PI) Divisions and the concerned officials of Revenue Department had on the spot joint visit of Kreenchoo - Chandhara Wetland, falling in the District Pulwama in order to ascertain the status of encroachment and issues related to dumping of solid and other wastes in the Wetland. Following observations were made.

As per the revenue records the Kraeenchoo - Chandhara Wetland is spread over an area of 1200 Kanals of the State land, out of which 128 Kanals and 19 Marlas have been handed over to the Department of Wildlife Protection, J&K, Government in the year 2012. The spot assessment revealed that all the 1200 Kanals bear Wetland characteristics and there is no distinction on ground between handed over portion of the land and the rest of it. Besides in the peripheries of this Wetland records reveal that some proprietary ownership land having Wetland characteristics do also exist as well, which restricts the approach towards the Wetland area.

It was observed that the process of demarcation for the portion of the state land handed over to Wildlife Protection Department could however, bear no results in isolation. It is imperative to demarcate the entire Wetland comprising of both State land yet to be handed over to the Wildlife Department and the, State land already handed over to the Wildlife Department. This will ensure that Kreechoo-Chandhara Wetland is protected for all times to come under Wildlife Act, and Wetland Conservation rules thereby Eco-System and other services rendered by this important Wetland will sustain for long.

It is, therefore, strongly recommended that the remaining portion of the Wetland comprising of State land and Kah Charai may kindly be handed over to Wildlife Department for future management and in order to exercise full control on the Wetland. Necessary orders to this effect may kindly be issued. The process of demarcation can be initiated for whole Wetland in order to ascertain the status of encroachments in the entire Wetland as a compliance to the Hon'ble National Green Tribunal (NGT) orders please.

Yours faithfully,


Regional Wildlife Warden
Kashmir Region

Copy to:

1. The Chief Wildlife Warden, J&K, Government, Jammu for information.
2. The Deputy Commissioner Pulwama for information.
3. The Additional Deputy Commissioner Pulwama for information. This takes reference to the joint visit conducted along with him on 29-10-2019.
4. The Wildlife Warden, Wetland Division Kashmir for information and necessary follow up.

(63)

Annex - (X)

Office of the Divisional Commissioner Kashmir
Phone Numbers (01942) - 2487777, 2477775, 2452558, 24553
Website: www.kashmirdivision.nic.in/ / Email address
divcomk@gmail.com

The Deputy Commissioner,
Pulwama.

No: Div.Com/RA-Hokersarwetland/62/2019

Dated: 22-11-2019

Subject: Re-constitution of Joint Committee for Hokersar Wetland, Wular Lake
and Kreenchoo Chandhara Wetlands

Sir

As you are aware that the case regarding the restoration and preservation of water bodies including Kreenchoo-Chandhara Wetland is pending adjudication before the Hon'ble National Green Tribunal. The Regional Wildlife Warden Kashmir vide No. RWLW/K/Est/2019-20/957-61 dated 01.11.2019 (copy enclosed) has intimated that the Kreenchoo-Chandhara Wetland is spread over 1200 kanals of the state land, out of which only 128 kanals and 19 marlas have been handed over to Department of Wild Life Protection in the year 2012. It is further stated that the process of demarcation for this portion of land would bear no results in isolation, as such, it is recommended that the remaining portion of the wet land comprising of state land and Kancharie may be handed over to the Wild Life Department.

In this context, I am directed to request you to submit the revenue papers (Shajra/Khasra) of the remaining land alongwith explicit recommendations so that the case is submitted to competent authority for further necessary action.

Yours faithfully,

22/11/2019
Additional Commissioner,
Kashmir

Copy to the:-

1. Financial Commissioner (Rev) J&K, Jammu for favour of information.
2. Chief Wild Life Warden J&K, Jammu for favour of information.
3. The Regional Wildlife Warden Kashmir for information.
4. Private Secretary to Chief Secretary for information of Worthy Chief Secretary.

Government of Jammu and Kashmir
Department of Wildlife Protection
OFFICE OF THE REGIONAL WILDLIFE WARDEN KASHMIR REGION

No: RWLW/K/Tech/2019-20/1111-12

Dated: 23-11-2019

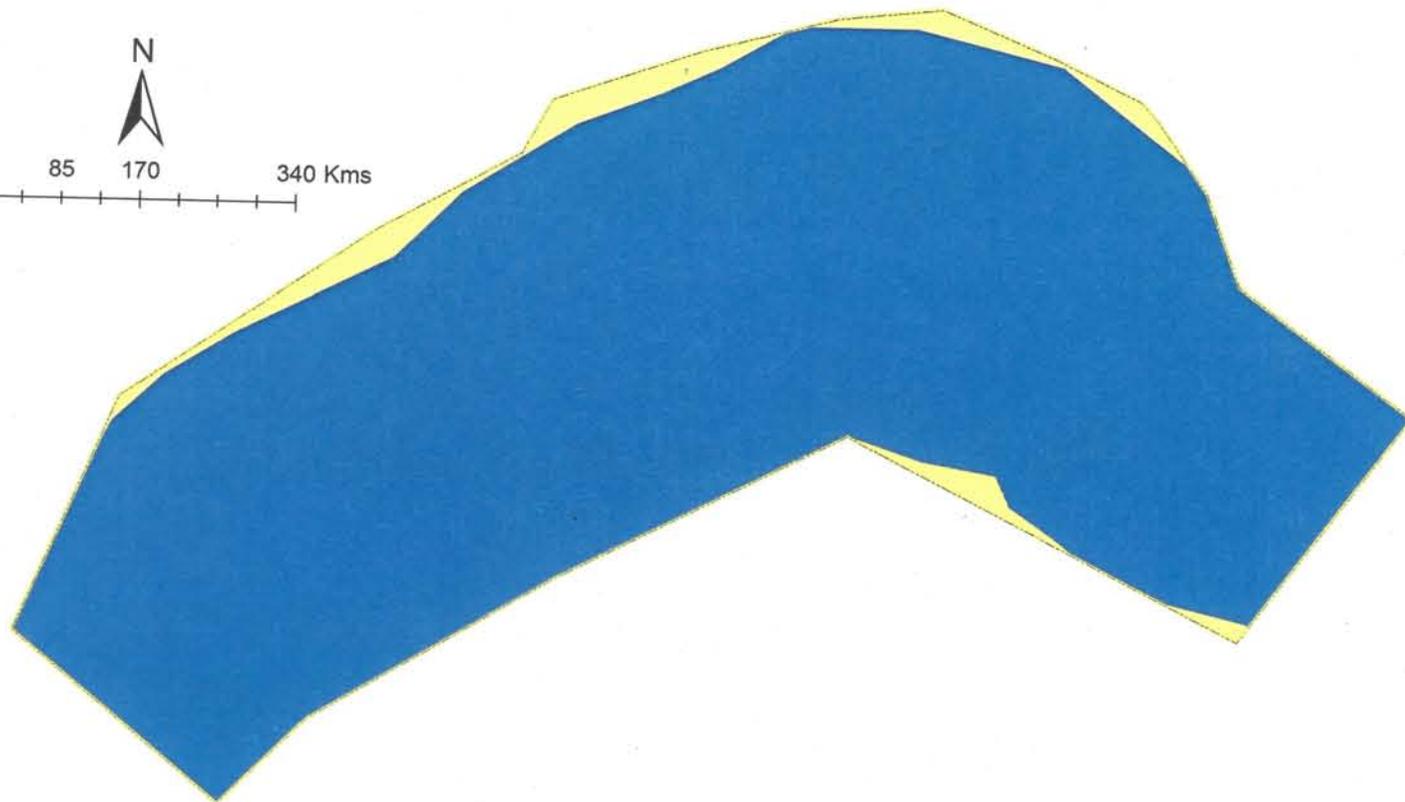
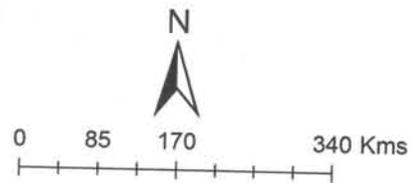
- 1/- Copy of above submitted to the Chief Wildlife Warden, J&K, Jammu for information.
- 2/- Copy of above forwarded to Wildlife Warden, Wetlands Kashmir Division, for information and necessary follow up.

22/11
Regional Wildlife Warden
Kashmir Region

74°56'0"E 74°56'15"E 74°56'30"E

LULC MAP OF KRANCHOO WETLAND RESERVE

ANNEXURE-Y

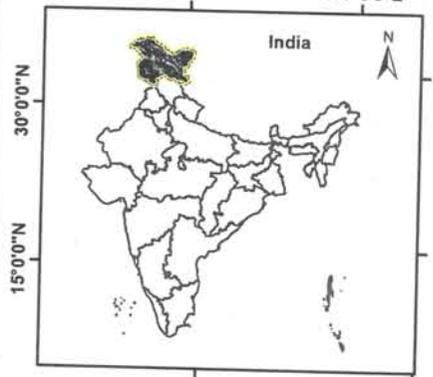
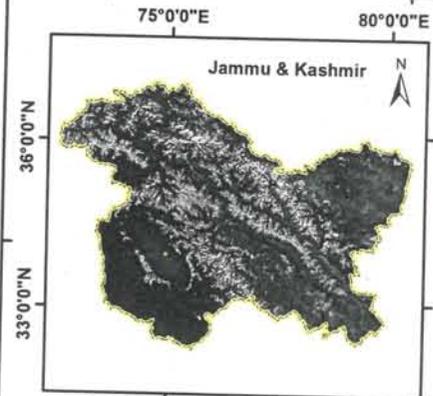
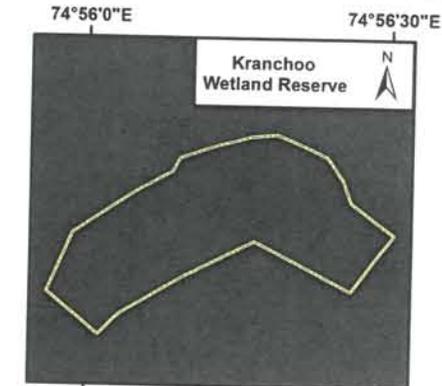


Name	Area (Sq Kms)	Area Percentage
Cropland	0.01	4.31
Waterlogged	0.21	95.69
Total	0.22	100.00

65

LEGEND

- Cropland
- Waterlogged
- Kranchoo Wetland Reserve



Prepared By: Muzamil Ahmad Rather (SRF PAN Wildlife Mapping Project) under the supervision of Rashid Y Naqash Regional Wildlife Warden J&K Wildlife Protection Department

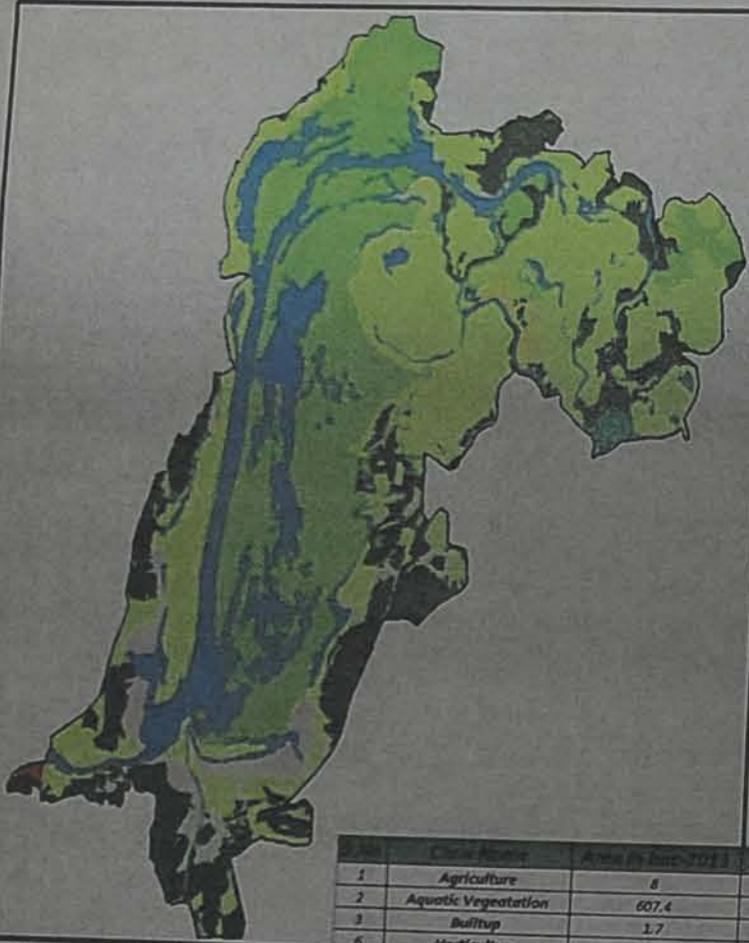
33°59'45"N

33°59'30"N

Area-(Z₂)

LULC Within Wular Lake September 2011

LULC Within Wular Lake September 2013



- Legend**
- Agriculture
 - Aquatic Vegetation
 - Builtup
 - Macrophytes
 - Pasture
 - Silt
 - Vegetation
 - Water
 - Catchment Boundary

Sr. No.	Class Name	Area in ha-2011	Area in ha-2013
1	Agriculture	8	4.2
2	Aquatic Vegetation	607.4	518.2
3	Builtup	1.7	1.7
5	Horticulture	0.7	3.9
7	Marshy Area	175	99.8
9	Plantation	231.3	228.6
11	Silted Area	68	32.4
12	Vacant	9.8	6.2
13	Water	227.3	434.2
	Total	1396.5	1329.2



Government of Jammu & Kashmir
 Department of Ecology Environment & Remote Sensing
 SDA, Housing Colony, Bemina Srinagar.



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ANNEXURE-Z3

Annex. Z3



GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE CHIEF EXECUTIVE DIRECTOR
WULAR CONSERVATION & MANAGEMENT AUTHORITY, KASHMIR

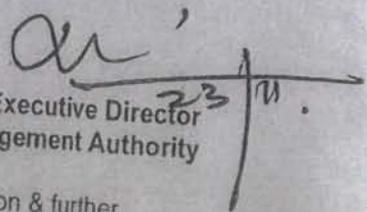
Sub.: Status of Wular Lake Demarcation.

Ref.: Minutes of meeting held under chairmanship of Divisional Commissioner Kashmir on 19-09-2019 issued vide endorsement no.; Div.Com/RA-Hokersar-wetland/62/19 Dated:23-09-2019

The State Government formally constituted the "Wular Conservation and Management Authority" (WUCMA) in 2012 vide SRO-311 & 314 of 2012 under the J & K Development Act of 1970 and the Authority came into existence in 2012. The Authority has been given the task of conservation and preservation of the Wular lake and its feeder channels as well as the treatment of its catchment area falling under Erin and Madhmuti watersheds in district Bandipora. Prior to the constitution of WUCMA, a Comprehensive Management Action Plan (CMAP) for the conservation and development of Wular lake and its associated ecosystems was prepared by M/s Wetlands International, South Asia, New Delhi in 2007 on behalf of the J & K Wildlife Protection Department. Govt. of Jammu & Kashmir vide order No. 38 of FST of 2010 dated 02-02-2010 constituted Technical Committee to revisit the project report prepared by the consultant (Wetlands International South Asia) and directed the said committee to examine the report and submit its recommendations. The Technical Committee on Wular development submitted its report to the Govt. through its convener (CF Srinagar) vide letter No. CF/Sgr/Camp/1-2 dated 21/06/2010 and subsequently the state government vide letter no. FST/lease/07/2012 dt. 06/09/2012 accepted the recommendations of the said Technical Committee for implementation of different components

The Demarcation of the Wular Lake was one of the main activities under CMAP and has been carried out as per revenue record and stands completed. Entire 130 square kilometers of the lake area stands demarcated and concrete boundary pillars (1159 No.s) have been fixed all over the periphery of the Lake. The boundary line is duly digitized using GPS & Remote sensing technology and each boundary pillar is properly geo-referenced (Photographs and Digitized Demarcation map enclosed).

No: CED/WUCMA/2019/ 335
Dated: 23-11-201


Chief Executive Director
Wular Conservation and Management Authority

Copy submitted to Regional Wildlife Warden, Kashmir (Nodal Officer) for information & further necessary action.

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ANNEXURE-ZA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 351/2019
Raja Muzaffar Bhat Applicant(s)

Versus

State of Jammu and Kashmir & Ors. Respondent(s)
Date of hearing: 09.04.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s) : Mr. Rahul Chaudhary, Advocate
For Respondent (s):

ORDER

Prayer in this application is against unscientific dumping of municipal solid waste into the **Hokersar Wetland, Wular Lake and Kreentchoo-Chandhara Wetland** in District Budgam in the State of Jammu and Kashmir.

Let a joint Committee comprising of the Jammu and Kashmir, State Pollution Control Board, Department of Wildlife Protection and Deputy Commissioner, Budgam furnish a factual and action taken report to this Tribunal within two months by email at ngt.filing@gmail.com. The nodal agency for coordination and compliance will be the Department of Wildlife Protection.

Factual and Action Taken Report

That in pursuance to the order dated :09.04.2019 of the Hon'ble National Green Tribunal (NGT) in the above referred to application Government of Jammu & Kashmir vide Order No:648 GAD of 2019 Dated 04-06-2019 accorded sanction to the constitution of a joint committee comprising the following, to examine the application regarding unscientific dumping of municipal solid waste into the Hokersar Wetland, Wular Lake and Kreentchoo-Chandhara wetland and shall submit factual and action taken report to the Hon'ble National Green Tribunal (NGT) : Copy of the Govt. order appended with as an **annexure-A**

1.	Deputy Commissioner Budgam
2.	Regional Director, Pollution Control Board, Kashmir
3.	Regional Wildlife Warden, Kashmir

That regarding the matter dumping of municipal solid waste into the Hokersar Wetland, Wular Lake and Kreentchoo-Chandhara wetland the joint committee has sought the factual and action taken report as under:

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I. **Hokersar Wetland Conservation Reserve:**

That Hokersar is a permanent eutrophic lake and lies at about 10 Km. west of Srinagar in districts Budgam and Srinagar on the flood plains of Jhelum River. Two perennial streams of Dood-ganga and Sukhnag along with flood spill over channel feed the wetland. Hokersar Wetland has been notified vide Cabinet Order No:710-C of 1945 Dated: 17.07.1945 later deemed to have been declared as Conservation Reserves under Sec.68(3) of Jammu & Kashmir Wildlife Protection Act,1978 (Amended upto 2014). Hokersar spread over an area of 13.54 Sq.Km is also a designated Ramsar Site notified on 08.11.2005 as site number 1570.

That with respect to this wetland the joint committee sought action taken report from the Department of Wildlife Protection J&K Govt., Deputy Commissioners Srinagar and Budgam Districts.

- a. Deputy Conservator of Forests (Wildlife)/Wildlife Warden Wetlands Division vide No: WLW/WL/Estt/2019-20/390 Dated 12.07.2019 (Copy of the report annexed as **Annexure B**) has reported that Hokersar wetland being strategically located in the river Jhelum basin surrounded by 14 peripheral villages. As per the report no dumping of municipal solid waste is carried in or in the fringes of the Hokersar Wetland either by Srinagar Municipal Corporation or by the Budgam Municipal Committee. However, as reported by the Wildlife Warden Wetland there have been some incidents in the past of dumping of solid waste in the peripheries of the Hokersar Wetland by some individuals, this practice however, has been taken seriously and stopped. Wildlife Warden Wetland has submitted a comparative photo feature of these sites as **Now** and **Then** report and is appended as **Annexure -C**. Wildlife Warden Wetlands has also furnished a copy of the digitally demarcated Map of Hokersar Wetland drawn on Google Map (image Date 10.04.2019) showing clearly that no signs of dumping of any solid waste inside the Hokersar wetland (copy of the Map is appended with as **Annexure-D**).
- b. In order to preserve and restore Hokersar Wetland and to maintain its nature and existence Deputy Commissioner/District Magistrate, Srinagar while exercising powers vested with him under section 144 Cr.PC has imposed complete ban on dumping of solid waste in and around Hokersar wetland within 500 Mtrs from the bank/margin/boundary of the wetland. Copy of the Order No:77-DMS/PS of 2019 Dated 12.07.2019 is appended as **Annexure -E**.
- c. Similarly District Magistrate, Budgam while exercising powers vested with him under section 144 Cr.PC has imposed complete ban on dumping of solid waste in and around Hokersar wetland within 500 Mtrs from the bank/margin/boundary of the wetland. Also in the area there will be complete ban on any human activity which is detrimental to the existence of the Hokersar Wetland. Copy of the Order No:DCB/SM/ESTT/123 of 2019 Dated 15.07.2019 is appended as **Annexure -F**.

II. **Wullar Lake:**

That Wullar Lake is located 34 km northwest of Srinagar city at an altitude of 1,580 mts amsl between 34°20' N latitude and 70°24' E longitude. It is elliptical in

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shape with a maximum length of 16 km and breadth of 7.6 km. The lake is surrounded by high mountainous ranges on the north eastern and north western sides, which drain their runoff through various *nallahs*, prominent being Erin and Madhumati. On the eastern and southern sides are the low-lying areas of Sonawari. Wullar Lake is spread over an area of 130 Sq.Km and is a designated Ramsar Site notified on 23.03.1990 as site number 461.

That with respect to Wullar Lake the joint committee sought action taken report from the Wullar Conservation and Management Authority and the Deputy Commissioner Bandipore District.

- a. Coordinator Water Management, Wular Conservation and Management Authority (WUCMA) vide letter No: Coord/WMM/WUCMA/2019/104-05 Dated 09-07-2019 (Copy appended as **Annexure-G**) reports that earlier Nussu Zalwan was a demarcated dumping site for dumping of municipal solid waste which was located near the Wular banks. It was after the intervention of WUCMA the District administration the said site has now been vacated besides waste lying at the site is being treated by MC Bandipora to mitigate the pollution arising out of accumulation of waste.

Coordinator Water Management, Wular Conservation and Management Authority (WUCMA) in his report has also laid down future strategy for Management of the solid waste by constituting Eco Development Committees in Wular notified villages for management of solid waste besides conducting awareness programmes regarding efficient management of solid waste. Along with report Coordinator Water Management WUCMA has also furnished a comparative photo feature of the dumping site as **Before** and **After** and is appended as **Annexure -H**.

- b. Executive Officer Municipal Committee Bandipora in his status report (copy appended as **Annexure - I**) has also reported that old dumping site of solid waste located close to Wular lake has been completely closed. The dumped solid waste has been buried in trenches and covered by earth filling. A new site has now been identified by the District administration which is quite away from the lake and having no chance of this dumping material to flow into the lake.

III. Kreentchoo Wetland Conservation Reserve:

Kreentchoo (Kranchoo) Wetland has been notified vide Cabinet Order No:710-C of 1945 Dated: 17.07.1945 later deemed to have been declared as Conservation Reserves under Sec.68(3) of Jammu & Kashmir Wildlife Protection Act,1978 (Amended upto 2014) and is spread over an area of 0.22 Sq.Km. Kreentchoo (Kranchoo) Wetland was administratively taken over by the Department of Wildlife Protection from the Revenue Department in the year 2013. It lies about 17 Kms east of Srinagar on Srinagar-Jammu National Highway. It is fed by its immediate watershed (Karevas) but largely spring fed.

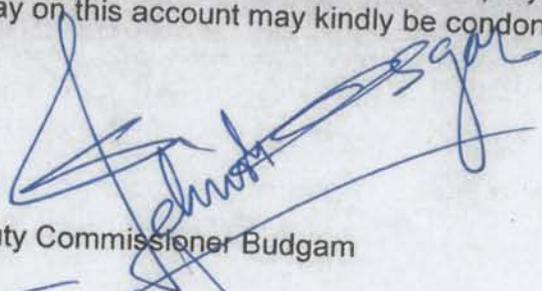
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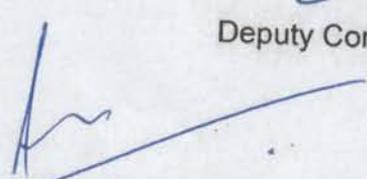
That with respect to this wetland the joint committee sought action taken report from the Department of Wildlife Protection J&K Govt. and Deputy Commissioner Pulwama District.

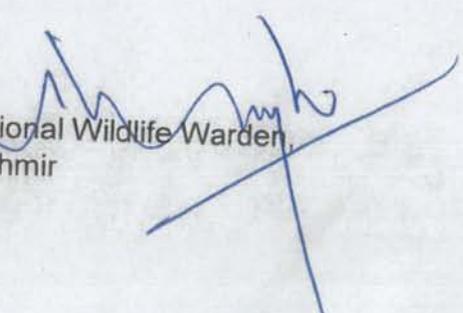
- a. Deputy Conservator of Forests (Wildlife)/Wildlife Warden Wetlands Division vide No: WLW/ML/Estt/2019-20/390 Dated 12.07.2019 (Copy of the report is already annexed as **Annexure B**) has reported that Kreentchoo (Kranchoo) wetland is named after the nearest village Kreentchoo which is about 0.5 Kms away from the wetland. Wildlife Warden Wetlands Division in his report has denied about any dumping of municipal solid waste in or in the fringes of this wetland. However, some stray incidents of dumping of garbage by some locals is reported sometimes which is being taken seriously by the Department to ensure no such activity is allowed. Wildlife Warden Wetlands has also furnished a copy of the digitally demarcated Map of Kreentchoo (Kranchoo) Wetland drawn on Google Map showing clearly that no signs of dumping of any solid waste inside the Kreentchoo (Kranchoo) wetland (copy of the Map is appended with as **Annexure-J**). Chandhara is however, a connected associated marsh with Kreentchoo (Kranchoo) Wetland and its jurisdiction does not lie with the Department of Wildlife Protection.
- b. In order to preserve and restore Kreentchoo and Chandhara Wetlands and in order to maintain its pristine glory as being home to migratory birds and restore its ecosystem so that wetland maintain its nature and existence District Magistrate, Pulwama while exercising powers vested with him under section 144 Cr.PC has imposed complete ban on dumping of solid waste in and around Kreentchoo and Chandhara wetlands within 500 Mtrs from the bank/margin/boundary of the wetland. Copy of the Order No:33-DCP-E/ of 2019 Dated 15.07.2019 is appended as **Annexure - K**.

The joint Committee comprising of the following hereby submit a factual and action taken report to the tribunal on email at nqt.filing@gmail.com and judicial-nqt@gov.in on 17-07-2019. Since this information had to be collected from various departments, and it took considerable time to collect the same therefore, report on due date could not be submitted to the Hon'ble tribunal, It is prayed before the Hon'ble tribunal that the delay on this account may kindly be condoned please.

Dated: 17-07-2019


Deputy Commissioner Budgam


Regional Director, Pollution Control Board,
Kashmir


Regional Wildlife Warden,
Kashmir

